

**COMMITTEE**  
**ON**  
**GOVERNMENT ASSURANCES**  
**(2011-2012)**

**(FIFTEENTH LOK SABHA)**  
**TWENTY THIRD REPORT**

**REQUESTS FOR DROPPING OF**  
**ASSURANCES**

*Presented to Lok Sabha on 04 September, 2012*



**LOK SABHA SECRETARIAT**  
**NEW DELHI**

**September, 2012/Bhadrapada, 1934 (Saka)**

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7. Unstarred Question No.3475 dated 16.08.2010 regarding purchase of Anti-Tank Missile.

8. Unstarred Question No.2719 dated 25.11.2010 regarding Central Vigilance Commission.
9. Unstarred Question No. 2840 dated 26.11.2010 regarding Licences to Insurance Brokers by IRDA.
10. Unstarred Question No. 3967 dated 03.12.2010 regarding Gas based Power Project.
11. Unstarred Question No. 5326 dated 13.12.2010 regarding Community Health Insurance Scheme.
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14. Starred Question No. 73 dated 04.08.2011 regarding National Water Projects.
15. Unstarred Question No. 1003 dated 05.08.2011 regarding Restructuring of Enforcement Directorate.
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**COMPOSITION OF THE COMMITTEE ON GOVERNMENT  
ASSURANCES\***  
**(2011 - 2012)**

**Shrimati Maneka Gandhi** - **Chairperson**

MEMBERS

2. Shri Hansaraj Gangaram Ahir
3. Shri Avtar Singh Bhadana
4. Shri Kantilal Bhuria
5. Shri Dara Singh Chauhan
6. Shri Bansa Gopal Chowdhury
7. Shri Ram Sundar Das
8. Smt. J. Helen Davidson
9. Shri Bijoy Krishna Handique
10. Sardar Sukhdev Singh Libra
11. Shri Ramkishun
- 12.# Rajkumari Ratna Singh
13. Shri Takam Sanjoy
14. Shri Jagadanand Singh
- 15.@ Shri Rajendra Agrawal

SECRETARIAT

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri T.S. Rangarajan - Additional Director
4. Shri Kulvinder Singh - Committee Officer

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\* The Committee was constituted w.e.f. 23 September, 2011 *vide* Para No. 3376 of Lok Sabha Bulletin Part-II dated 24 November, 2011.

@ Nominated to the Committee on 3 February, 2012 vice Shri Hukmadeo Narayan Yadav, M.P. resigned Lok Sabha [Refer to Para No. 3629 & 3630 dated 3 February, 2012.]

# Nominated to the Committee on 2 May, 2012 vice Shri Mekapati Rajamohan Reddy, M.P. resigned Lok Sabha [Refer to Para No. 3688 dated 29 February, 2012 and 3993 dated 2 May, 2012.]

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twenty Third Report of the Committee on Government Assurances.

2. The Committee (2011-2012) at their sitting held on 20 July, 2012 considered Memoranda Nos. 42 to 81 containing requests received from the Ministries/Departments for dropping of pending assurances and decided to drop 20 assurances.

3. At their sitting held on 30 August, 2012 the Committee (2011-2012) considered and adopted their Twenty Third Report.

4. The Minutes of the aforesaid sitting of the Committee form part of this report.

5. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;

30 August, 2012

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**Bhadrapada 8, 1934 (Saka)**

**MANEKA GANDHI**  
CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry are unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to approach the Committee on Government Assurances requesting to drop the assurances. Such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2011-12) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 20 July, 2012:-

<b>SQ/USQ No. &amp; Date</b>	<b>Ministry</b>	<b>Subject in Brief</b>
(i) USQ No. 5544 dated 2.5.2000	Home Affairs	Changing the Name of West Bengal
(ii) USQ No. 32 dated 20.2.2001		Renaming of West Bengal
(iii) USQ No. 1524 dated 27.11.2001		Renaming of West Bengal as Bangla
(iv) USQ No. 716 dated 5.3.2002		Renaming of West Bengal (Appendix-I)
USQ No. 565 dated 3.3.2005	Defence	Re-employment of Ex-Servicemen (Appendix-II)

(i) USQ No. 2916 dated 11.8.2005	Civil Aviation	Investment in Air Transport Service Sector
(ii) USQ No. 2926 dated 11.8.2005		Amendment to Aircraft Rules,1937
(iii) USQ No. 4392 dated 25.8.2005		Investment by PIOs/NRIs in Aviation Sector
(iv) SQ No. 33 dated 24.11.2005		Investment by PIO in Aviation Sector
(v) USQ No. 2016 dated 9.3.2006		Investment by PIO in Aviation Sector
(vi) USQ No. 3254 dated 24.8.2006		Investment by PIO in Aviation Sector
(vii) USQ No. 3258 dated 14.12.2006		Investment by PIO in Aviation Sector
(viii)USQ No. 1689 dated 23.8.2007		Persons of Indian Origin
(ix) USQ No. 1933 dated 29.11.2007		Investment by PIO in Aviation Industry
(x) USQ No. 6598 dated 6.5.2010		PIOs in Aviation Sector (Appendix-III)
USQ No. 1753 dated 28.11.2007	Road Transport & Highways	Rail-Road linking of Ports (Appendix-IV)
USQ No. 1486 dated 29.10.2008	Atomic Energy	Setting up Nuclear Plant in North-East Region (Appendix-V)
USQ No. 2667 dated 16.12.2008	Commerce & Industry	Leather Export (Appendix-VI)
USQ No. 3475 dated 16.8.2010	Defence	Purchase of Anti-Tank Missile (Appendix-VII)
USQ No. 2719 dated 25.11.2010	Railways	Central Vigilance Commission (Appendix-VIII)
USQ No. 2840 dated 26.11.2010	Finance	Licences to Insurance Brokers by IRDA (Appendix-IX)
USQ No. 3967 dated 3.12.2010	Power	Gas based Power Project (Appendix-X)

<b>USQ No. 5326 dated 13.12.2010</b>	<b>Labour &amp; Employment</b>	<b>Community Health Insurance Scheme (Appendix-XI)</b>
<b>USQ No. 559 dated 3.8.2011</b>	<b>External Affairs</b>	<b>Permanent Membership of NSG (Appendix-XII)</b>
<b>USQ No. 857 dated 4.8.2011</b>	<b>Railways</b>	<b>Mondernisation of Stations (Appendix-XIII)</b>
<b>SQ No. 73 dated 4.8.2011</b>	<b>Water Resources</b>	<b>National Water Projects (Appendix-XIV)</b>
<b>USQ No. 1003 dated 5.8.2011</b>	<b>Finance</b>	<b>Restructuring of Enforcement Directorate (Appendix-XV)</b>
<b>USQ No. 1554 dated 9.8.2011</b>	<b>Home Affairs</b>	<b>Committee on Phone Tapping (Appendix-XVI)</b>
<b>USQ No. 1651 dated 10.8.2011</b>	<b>External Affairs</b>	<b>Extradition of Kim Davy (Appendix-XVII)</b>
<b>SQ No. 178 dated 11.8.2011</b>	<b>Micro, Small and Medium Enterprises</b>	<b>Performance of MSMEs (Appendix-XVIII)</b>
<b>USQ No. 1975 dated 11.8.2011</b>	<b>Water Resources</b>	<b>National Water Projects (Appendix-XIX)</b>
<b>USQ No. 1849 dated 11.8.2011</b>	<b>Heavy Industries and Public Enterprises</b>	<b>Exapansion Programme of BHEL (Appendix-XX)</b>

3. The details of the assurances arising out of the replies and the reason(s) advanced for dropping of assurances are given in Appendix-I to XX.

4. After having considered the grounds cited by the Ministries/Departments, the Committee were convinced and decided to drop the aforesaid assurances.

5. The Minutes of the sitting of the Committee, whereunder the decision to drop the assurances were taken, are given in Appendix-XXI.

NEW DELHI;

30 August, 2012

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Bhadrapada 8, 1934 (Saka)

**MANEKA GANDHI**  
CHAIRPERSON

COMMITTEE ON GOVERNMENT ASSURANCES



**Appendix-I**  
**( vide Para 3 of the Report)**

[i] RENAMING OF WEST BENGAL

Subject:      Request for dropping of assurances given in replies to:-

- (i)      Untarred Question No. 5544 dated 2 May, 2000 regarding "Changing the Name of West Bengal" (Annexure-I).
- (ii)      Unstarred Question No. 32 dated 20 February, 2001 regarding "Renaming of West Bengal" (Annexure-II),
- (iii)      Unstarred Question No. 1524 dated 27 November, 2001 regarding "Renaming of West Bengal as Bangla" (Annexure-III), and
- (iv)      Unstarred Question No. 716 dated 5 March, 2002 regarding "Renaming of West Bengal" (Annexure-IV).

All the above mentioned questions were addressed by Shri Lakshman handra Seth, M.P. to the Minister of Home Affairs. The texts of the Questions alongwith the replies of the Minister, are as given in Annexure I to IV.

2.      The replies to the above questions were treated as assurances by the Committee and were required to be implemented by the Ministry of Home Affairs within three months from the dates of their replies. However the assurances are yet to be implemented. The Ministry have sought extension of time upto 30 January, 2012 to fulfill the assurances.

3.      The Ministry of Home Affairs *vide* their O.M. No. 16012/2/2001-SR dated 15 January, 2008, addressed to Ministry of Parliamentary Affairs and O.M. of even number dated 19 May, 2008 had requested to drop these assurances on the following grounds:-

    "The proposal for changing the name of the state of West Bengal as 'Bangla' has been considered by this Ministry in consultation with the Ministry of External Affairs. Considering the fact that 'Bangla' is commonly used in slogans like 'Sonar Bangla' and 'Joy Bangla' and also figures in the national anthem of Bangladesh, change in the name of West Bengal to 'Bangla' is bound to raise questions/suspicion. This Ministry is of the view that the proposal would result in sensitive policy implications and avoidable embarrassment and hence it is not advisable to pursue the matter. It is, therefore, requested that matter may be

taken up with the Committee of Government Assurances as a special case to drop the four Assurances.”

4. The above request of the Ministry was considered by the Committee at their sitting held on 24 September, 2008 and decided not to drop the above mentioned assurances. The Committee accordingly presented its 26th Report (14th Lok Sabha) to the House on 22 October, 2008 and recommended that the matter be taken up with the State Government of West Bengal and appropriate decision taken in the matter.

5. However, the Ministry of Home Affairs *vide* their O.M. No. 11025/1/2000-SR dated 28 November, 2011 have again requested to drop the assurances on the following grounds:-

“That the Ministry of External Affairs had shown their reservation regarding change of name of State from West Bengal to Bangla. The Ministry of External Affairs was of the view that since 'Bangla' is commonly used in slogan like 'sonar Bangla and 'Joy Bangla' and also figures in the national anthem of Bangladesh, change in the name of West Bengal to Bangla is bound to rias questions/ suspicion. It was further stated that the proposal would result in sensitive policy implications and avoidable embarrassment and hence not advisable to pursue the matter.

Keeping in view the aforesaid position, a proposal was sent to the Ministry of Parliamentary Affairs on 15.1.2008 for dropping of all the four assurances on the ground as expressed by the Ministry of External Affairs above. The Committee on Government Assurances had, however, not accepted our request to drop these assurances and desired that Ministry of Home Affairs may take up the matter with the State Government.

In this connection it is stated that the aforesaid resolution of changing the name of 'West Bengal' to 'Bangla' was passed by the previous West Bengal Government in 1999. However, considering the fact that new Government has taken charge in the State and a new Legislative Assembly has been constituted and it is learnt that the State Government is contemplating to pass a fresh resolution for change of the name of 'West Bengal' to 'Paschimbanga'."

6. Accordingly, the Ministry with the approval of the Minister of State in the Ministry of Home Affairs, have requested to drop the assurances.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 5544  
ANSWERED ON 2.5.2000  
CHANGING THE NAME OF WEST BENGAL

5544. SHRI LAKSHMAN CHANDRA SETH

Will the Minister of Home Affairs be pleased to state:-

(a) whether the Government of West Bengal has sought the permission of the Union Government to change the name of West Bengal; and

(b) if so, the details in this regard ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI I.D. SWAMI)

(a)&(b): The Government of West Bengal has requested the Government of India to take such steps as may be necessary under article 3(e) of the Constitution of India for renaming `West Bengal` as `Bangla`. The proposal is under examination.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 32  
ANSWERED ON 20.2.2001  
RENAMING OF WEST BENGAL

32. SHRI LAKSHMAN CHANDRA SETH

Will the Minister of Home Affairs be pleased to state:-

(a) whether the Government of West Bengal has sought approval on the proposal of renaming the West Bengal as Bangla; and

(b) if so, the steps taken in this regard so far?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI I.D. SWAMI)

(a)&(b): The Government of West Bengal has requested the Central Government to take such steps as may be necessary under article 3(e) of the Constitution of India for renaming `West Bengal` and `Bangla`. The request of the State is under examination.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 1524  
ANSWERED ON 27.11.2001  
RENAMING OF WEST BENGAL AS BANGLA

1524. SHRI LAKSHMAN CHANDRA SETH

Will the Minister of Home Affairs be pleased to state:-

(a) whether the Government have received any proposal from the Government of West Bengal regarding renaming of West Bengal as Bangla; and

(b) if so, the steps taken by the Government so far in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI I.D. SWAMI)

(a) : Yes Sir.

(b) : The proposal is under examination.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 716  
ANSWERED ON 5.3.2002  
RENAMING OF WEST BENGAL

716. SHRI LAKSHMAN CHANDRA SETH

Will the Minister of Home Affairs be pleased to state:-

(a) whether the Government of West Bengal has sought approval of the proposal for renaming of West Bengal as Bangla; and

(b) if so, step taken so far in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI I.D. SWAMI)

(a)&(b): The Government of West Bengal has requested the Central Government to take such steps as may be necessary under article 3(e) of the Constitution of India for renaming of `West Bengal` as `Bangla`. The request of the State Government is under examination.

**Appendix-II**  
**( vide Para 3 of the Report)**

[ii] RE-EMPLOYMENT OF EX-SERVICEMEN

On 03 March, 2005 Maj. Gen. (Retd) B.C. Khanduri, AVSM, M.P., addressed an Unstarred Question No. 565 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 02 May, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 10(2)/2007-D(AG) dated 17 February, 2012 have requested to drop the assurance on the following grounds:-

"That Ministry of Home Affairs submitted a report of the Committee headed by the Director General, Border Security Force as accepted by the Home Minister to Cabinet Secretariat wherein the core issue of 'Lateral induction of serving Armed Forces personnel to Central Para Military Forces' has not been recommended."

4. In view of the above, the Ministry, with the approval of the Raksha Mantri, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
LOK SABHA UNSTARRED QUESTION NO. 565  
ANSWERED ON 03.03.2005  
RE-EMPLOYMENT TO EX-SERVICEMEN

565. MAJ. GEN. (RETD) B.C. KHANDURI, AVSM

Will the Minister of Defence be pleased to state:-

referring to reply given to Unstarred Question No. 2636 dated December 16, 2004 regarding re-employment to Retired Personnel and State:

- (a) the number of Servicemen retired from Services-Army, Navy and Air Force, during each of the last three years, Service-wise till date;
- (b) the number of Army Personnel retired, rank-wise, during the said period;
- (c) the number of persons re-employed under the Government sponsored schemes, including the reservation quota;
- (d) whether the Government is satisfied with the status or re-employment of ex-Servicemen;
- (e) if not, whether any major initiative is being taken by the Government;
- (f) if so, the details thereof;
- (g) whether the Government would consider lateral shifting of serving Servicemen to para military forces, as a solution to early retirement and unemployment of ex-servicemen; and
- (h) if so, the details thereof?



## ANSWER

MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY KRISHNA HANDIQUE)

(a) to (c): A statement is attached.

(d) It is the constant endeavour of the government to help ex- servicemen to find re-employment in government and other sectors. Directorate General of Resettlement (DGR) headed by a Major General, under the Ministry of Defence, is entrusted with matters connected with resettlement and welfare of ex-servicemen.

(e) & (f): Various steps have been taken by the government towards increasing re-employment of ex-servicemen. Some of these are as follows:-

(i) Training -These trainings are meant to enhance the ex-servicemen's capabilities.

(ii) Reservation.

(iii) Security agencies.

(iv) Placement.

(g) & (h): The government is considering a proposal for lateral transfer of army personnel to Central Para Military Forces. The modalities for lateral transfer are being worked out in consultation with Ministry of Home Affairs.

STATEMENT REFERRED TO IN THE REPLY GIVEN IN PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 565 FOR 3.3.2005

I. Annual retirement/wastage (Officers/Junior Commissioned Officers/Other Ranks):

Year	Army	Navy	Air Force	Total
2001	74407	3550	3511	81468
2002	34834	3148	6517	44499
2003	72096	2529	6039	80664
2004#	27997	1541	1858	31396

# = Data for the year 2004 is for January to June 2004.

II-A. Rank wise number of officers retired on superannuation:

Year	Gen	Lt. Gen.	Maj. Gen.	Brig. Col.	Col.	Lt. Col.	Maj. And below	Total
2001	-	20	35	119	193	375	100	842
2002	01	15	40	96	177	351	115	795
2003	-	21	38	105	134	327	182	807
2004	-	22	36	105	177	298	160	798

II-B. Rank wise number of retired Junior Commissioned Officers/Other Ranks:

Year	Sep. Nk.	Hav. Nb.Sub	Sub & Sub Maj.	Total		
2000-01	22028	12914	15750	1514	5824	58030
2001-02	17209	12375	13737	1604	7485	52410
2002-03	12074	9476	11868	1381	7508	42307
2003-04	14922	11203	20513	1589	7416	55643

III. Sector-wise placement of ex-servicemen in the country:

Year	Central Govt.	State Govt.	Private Sector	Total
2001	6718	2146	3221	12085
2002	6844	2219	3064	12127
2003 #	3140	1640	1764	6544

# Data for the year 2004 pertain to 6 months period i.e. January-June, 2004.

**Appendix-III**  
**( vide Para 3 of the Report)**

[iii] INVESTMENT IN AIR TRANSPORT SERVICE SECTOR

Subject: Request for dropping of assurances given in replies to:-

- (i) Unstarred Question No. 2916 dated 11 August, 2005 regarding "Investment in Air Transport Service Sector." (Annexure-I).
- (ii) Unstarred Question No. 2926 dated 11 August, 2005 regarding "Amendment to Aircraft Rules, 1937." (Annexure-II).
- (iii) Unstarred Question No. 4392 dated 25 August, 2005 regarding "Investment by PIOs/NRIs in Aviation Sector." (Annexure-III).
- (iv) Starred Question No. 33 dated 24 November, 2005 regarding "Investment by PIO in Aviation Sector." (Annexure-IV).
- (v) Unstarred Question No. 2016 dated 9 March, 2006 regarding "Investment by PIO in Aviation Sector." (Annexure-V).
- (vi) Unstarred Question No. 3254 dated 24 August, 2006 regarding "Investment by PIO in Aviation Sector." (Annexure-VI).
- (vii) Unstarred Question No. 3258 dated 14 December, 2006 regarding "Investment by PIO in Aviation Sector." (Annexure-VII).
- (viii) Unstarred Question No. 1689 dated 23 August, 2007 regarding "Persons of Indian Origin." (Annexure-VIII).
- (ix) Unstarred Question No. 1933 dated 29 November, 2007 regarding "Investment by PIO in Aviation Industry." (Annexure-IX). and
- (x) Unstarred Question No. 6598 dated 6 May, 2010 regarding "Investment by PIOs in Aviation Sector." (Annexure-X).

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The above mentioned questions were asked by various M.Ps. to the Minister of Civil Aviation. The contents of the questions along with the replies of the Minister are as given in Annexures (I to X).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry of Civil Aviation within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Civil Aviation vide O.M. No. H-11016/51/2005-DT dated 14 March, 2011 have requested to drop the assurance on the following grounds:-

"That on the issue of PIOs being accorded a dispensation similar to NRIs in the aviation sector, this Ministry had forwarded a draft Note for GoM to DIPP in accordance with the decision taken by Cabinet in its meeting held on 19.01.2006 that the matter may, in the first instance, be considered by the Group of Ministers (GoM). GoM constituted on 1.12.2005 to consider proposals relating to Review of Foreign Direct Investment Policy. DIPP had informed that

the matter was not considered by the GoM. They have further informed that after the last General elections, no GoM was constituted to deliberate this issue. In response to DIPP query regarding the present view of the Ministry, it was informed to them that since the time this Ministry has submitted the Note for GoM (15.02.2006), no other view on the matter has emerged, hence, this Ministry has nothing more to add to the GoM Note forwarded by this Ministry to DIPP on 15.02.2006.

Further, on the issue of OCIs being accorded a dispensation similar to NRIs in the aviation sector, it was informed to DIPP that this Ministry is not in favour of allowing OCI similar dispensation at par with NRI for investment in civil aviation sector.

Now, DIPP has informed that Ministry of Home Affairs is not in favour of similar treatment of investment by PIOs at par with the investment by the NRI especially in the critical and/or sensitive sectors or economy for the following reasons:

"Non-Resident Indian (NRI) is a person resident outside India who is a citizen of India, whereas Persons of Indian Origin (PIO) means a citizen of any country other than Bangladesh or Pakistan who had (a) at any time held Indian passport, or (b) he or either of his parents or any of his grand parents was citizen of India by virtue of the Constitution of India or the Citizenship Act, 1955, or (c) the person is spouse of an Indian citizen or person referred in the (a) or (b)".

From the above definition, it is clear that NRI and PIO cannot be equated; while NRI is an Indian citizen, PIOs are foreign nationals. Further, it may be noted that PIO/OCI status for the foreign nationals is not absolute and is subject to cancellation either due to their antecedents or subsequent conduct. In that event, there would be legal issues involved regarding continuation of operation of the said Air Transport Services (ATS) of the criminal liability of the PIO/OCI involved in its operation."

DIPP has informed that, in view of this Ministry's view to not support the OCIs given similar dispensation to NRIs in the aviation sector and MHA's view to not support the PIOs similar dispensation to NRIs they have decided not to pursue the matter further and closed the issue. It is further added in the letter of DIPP that pending assurances may kindly be handled by Ministry of Civil Aviation accordingly.

Since DIPP has decided to drop the issue of similar treatment of investment by OCI/PIOs at par with the investment by the NRI in the aviation sector, Committee of Government Assurance is therefore requested to drop these 10 assurances."

4. In this connection it is submitted that the Committee took Oral evidence of the representatives of the Ministry of Civil Aviation at their sittings held on 25 May, 2010, 12 July, 2010, 17 August, 2010, 25 August, 2010 and 13 January, 2011 regarding pending assurances. The Committee accordingly presented its 15th Report (15th Lok Sabha) on 30 August, 2011 vide which they recommended that the Ministry of Civil Aviation in consultation with the Ministry of Commerce and Industry (Department of Commerce) should follow up the matter with the Group of Ministers for implementation of the assurances without any further delay.

5. In view of the above, the Ministry, with the approval of Minister of Civil Aviation, have requested to drop the above assurances.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 2916  
ANSWERED ON 11.08.2005

INVESTMENT IN AIR TRANSPORT SERVICE SECTOR

2916. S/ SHRI VIRJIBHAI THUMMAR  
MADHUSUDAN DEVRAM MISTRY  
AVTAR SINGH BHADANA  
PUSHPDAN SHAMBHUDAN GADHAVI  
SURENDRA PRAKASH GOEL  
J.M. AARON RASHID  
RAJESH KUMAR MISHRA

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether there is lack of transparency with regard to investment by Persons of Indian Origin (PIOs) in Air Transport Service Sector;
- (b) if not, the reasons for not granting NOCs to PIOs who are treated at par with NRIs;
- (c) whether the Government has taken the views of the concerned Ministry/Department with regard to the status of PIOs vis-a-vis NRIs;
- (d) if so, the details thereof; and
- (e) the steps being taken to grant NOCs to PIOs expeditiously to operate Schedule Air Transport Service In India?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

(a) and (b): No, Sir. The existing Civil Aviation Requirements stipulate that a scheduled/non-scheduled air transport operator`s permit can be granted only to a citizen of India or to a company/body corporate provided, inter-alia, that its substantial ownership and effective control is vested in Indian nationals. Hence, persons of Indian Origin, who are not Indian citizens, can not be permitted to operate air transport services in terms of the present regulatory position.

(c) to (e): The matter is under examination in consultation with all concerned.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 2926  
ANSWERED ON 11.08.2005  
AMENDMENT TO AIRCRAFT RULES, 1937

2926. SHRI SUBODH MOHITE

PUSHPDAN SHAMBHUDAN GADHAVI

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether attention of the Government has been drawn to the news-item ` Magic Air cruises back into turbulent skies ` appearing in the Times of India, New Delhi on July 22,2005;
- (b) if so, the facts thereof;
- (c) whether the Government has not amended the Aircraft Rules, 1937 due to delay in taking a policy decision on the investment in aviation sector by the Persons of Indian Origins (PIOs) vis-avis-NRIs;
- (d) if so, the details thereof; and
- (e) the time by which Aircraft Rules, 1937 are likely to be amended?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

(a): Yes Sir.

(b): The existing Civil Aviation Requirements stipulate that a scheduled/non-scheduled air transport operators permit can be granted only to a citizen of India or to a company/body corporate provided, inter-alia, that its substantial ownership and effective control is vested in Indian nationals. Hence, persons of Indian Origin, who are not Indian citizens, can not be permitted to operate air transport services in terms of the present regulatory position.

(c) to (e): The matter is under examination in consultation with all concerned.



GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 4392  
ANSWERED ON 25.08.2005

INVESTMENT BY PIOs/NRIs IN AVIATION SECTOR

4392. DR. RAJESH KUMAR MISHRA  
SHRI PUSHPDAN SHAMBHUDAN GADHAVI  
SHRI SURENDRA PRAKASH GOEL

Will the Minister of Civil Aviation be pleased to state:-

(a) whether the Government has allowed Persons of Indian Origin (PIOs) and Non-Resident Indians (NRIs) to invest upon cent per cent in domestic aviation sector;

(b) if so, the details thereof;

(c) whether the Government has received some representations for non-implementation of above policy decision; and

(d) if so, the steps being taken to issue directives to the concerned Ministries/Departments and State Governments clarifying Government's stand on Foreign Direct Investment (FDI) in aviation sector?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

(a) and (b):- No Sir. The existing Civil Aviation Requirements stipulate that a scheduled/non-scheduled air transport operators permit can be granted only to a citizen of India or to a company/body corporate provided, inter-alia, that its substantial ownership and effective control is vested in Indian nationals. Hence, persons of Indian Origin, who are not Indian citizens, can not be permitted to operate air transport services in terms of the present regulatory position.

(c):- The Government had received a letter from M/s Magic Air Pvt. Ltd. with reference to their application for grant of NOC to operate Schedule Air Transport Services.

(d) :- The matter is under examination.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA STARRED QUESTION NO. 33  
ANSWERED ON 24.11.2005  
INVESTMENT BY PIO IN AVIATION SECTOR

\*33. DR. RAJESH KUMAR MISHRA  
SHRI NAVJOT SINGH SIDHU

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether the Government proposes to allow participation of Persons of Indian Origin (PIO) in domestic civil aviation sector through Foreign Direct Investment (FDI) route;
- (b) if so, the details thereof;
- (c) whether the PIO cardholders will be provided similar dispensation as are being given to Non-Resident Indians (NRIs) in case of FDI investment in domestic civil aviation sector; and
- (d) if not, the steps taken/proposed to be taken to rectify the anomaly?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

(a),(b), (c) and (d):- The existing Civil Aviation Requirements stipulate that a scheduled / non-scheduled air transport operators permit can be granted only to a citizen of India or to a company/body corporate provided, inter-alia, that its substantial ownership and effective control is vested in Indian nationals. Hence, Persons of Indian Origin, who are not Indian citizens, cannot be permitted to operate air transport services in terms of the present regulatory position. However, the issue of PIO card holders being accorded a dispensation similar to NRIs in case of FDI in Air Transport Services (Domestic Airlines) will be examined in consultation with the concerned Ministries.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 2016  
ANSWERED ON 09.03.2006  
INVESTMENT BY PIO IN AVIATION SECTOR

2016. S/SHRI SURENDRA PRAKASH GOEL  
AVTAR SINGH BHADANA  
J.M. AARON RASHID  
E.G. SUGAVANAM  
RAJESH KUMAR MISHRA

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether the Government has considered to allow the participation of Persons of Indian Origin (PIO) in the domestic civil aviation sector through the FDI route;
- (b) if so, the details thereof; and
- (c) the time by which the final decision is likely to be taken in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

- (a) (b) and (c): The matter is under consideration.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 3254  
ANSWERED ON 24.08.2006  
INVESTMENT BY PIO IN AVIATION SECTOR

3254. SHRI E.G. SUGAVANAM

Will the Minister of Civil Aviation be pleased to state:-

- (a) Whether the Government proposes to allow the Persons of Indian Origin (PIO) living abroad to invest in Indian domestic airlines;
- (b) If so, the details thereof; and
- (c) The time by which the final decision is likely to be taken in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

- (a) (b) and (c): The matter is under consideration.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 3258  
ANSWERED ON 14.12.2006  
INVESTMENT BY PIO IN AVIATION SECTOR

3258. SHRI PUSHPDAN SHAMBHUDAN GADHAVI  
SHRI SURENDRA PRAKASH GOEL  
SHRI J.M. AARON RASHID

Will the Minister of Civil Aviation be pleased to state:-

- (a) Whether the Government has taken any decision to allow the Persons of Indian Origin (PIO) living abroad to invest in Indian domestic airlines ;
- (b) If so, the details thereof; and
- (c) If not, the present status of the proposal ?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

- (a) (b) and (c): The matter is still under consideration of the Government.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 1689  
ANSWERED ON 23.08.2007  
PERSONS OF INDIAN ORIGIN

1689. SHRI NARAHARI MAHATO

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether the Government proposes to allow participation of Persons of Indian Origin (PIO) in domestic civil aviation sector through Foreign Direct Investment (FDI) route;
- (b) if so, whether the PIO cardholders will be provided similar dispensation as are being given to Non-Resident Indians (NRIs) in case of FDI investment in domestic civil aviation sector;
- (c) if so, the details thereof; and
- (d) if not, the steps taken/proposed to be taken to rectify the anomaly?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

(a) (b) and (c): The matter is under consideration of the Government.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 1933  
ANSWERED ON 29.11.2007  
INVESTMENT BY PIO IN THE AVIATION INDUSTRY

1933. SHRI PUSHPDAN SHAMBHUDAN GADHAVI

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether the proposal to allow participation of Persons of India Origin (PIO) in domestic Civil Aviation Sector has been finalised by the Government;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the time by which the matter is proposed to be finalised?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

- (a) (b) and (c): The matter is under consideration of the Government.

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA UNSTARRED QUESTION NO. 6598  
ANSWERED ON 6.5.2010  
INVESTMENT BY PIOs IN AVIATION SECTOR

6598. SHRI HARISCHANDRA DEORAM CHAVAN

Will the Minister of Civil Aviation be pleased to state:-

- (a) whether the Government has taken any decision to allow the Person of Indian Origins (PIOs) living abroad to invest in Indian domestic airlines;
- (b) if so, the details thereof; and
- (c) if not, the present status of the proposal?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION  
( SHRI PRAFUL PATEL )

- (a): No, Madam.
- (b): Does not arise.
- (c): The matter is under consideration of the Government.



**Appendix-IV**  
**(vide Para 3 of the Report)**

[iv] RAIL-ROAD LINKING OF PORTS

On 28 November, 2007 Shri Raghuveer Singh Koshal, M.P., addressed an Unstarred Question No. 1753 to the Minister of Shipping, Road Transport and Highways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Shipping, Road Transport and Highways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 29 May, 2012 to fulfill the assurance.

3. The Ministry of Shipping, Road Transport and Highways vide O.M. No. H-11016/02/2007-DO(PO) dated 15 December, 2008 have requested to drop the assurance on the following grounds:-

"That all the information asked for in the above question has been supplied in the answer dated 28.11.2007. It may be noted that the various projects for rail road connectivity to different ports in the country are at different stages of completion and are all long term projects. Various rail road connectivity projects to the port indicated in the above answer is thus a continuous process rather than a specific project. Further, new projects are identified from time to time and also implemented as explained above. Completion of each rail-part and road-part connectivity project depends on many factors that some time leads to time over run."

4. The above requests for dropping assurance was considered by the Committee at their sitting held on 29 October, 2009 and the Committee decided not to drop the assurance and presented 4th Report (15th Lok Sabha) to the Lok Sabha on 16 December, 2009 in which they *inter-alia* recommended that the pending work on the various projects be expedited.

5. The Ministry of Shipping vide O.M. No. 11016/1/2007 DO(PO) dated 15 February, 2012 have once again requested to drop the above assurance on the following grounds:-

"That while seeking fresh extension for the period from 30.11.2010 to 29.05.2012, the issue was examined keeping in the points based on which this Unstarred Question was put on the assurance list. It was observed that most of the projects which were shown on the head 'Projects proposed to be under taken' by Ministry of Railways were completed during course of time. One Project at Mumbai Port Trust (Wadala-Kurla) and other at Ennore Port Limited (Puttur-Attipatu Link) are on progress and FLS survey was got done and revenue sharing is being worked out between the Port and Railways. Keeping the nature of the projects which are of a continuous process rather than having a specific time frame for a particular project which at times extend over years before it is completed."

6. In view of the above, the Ministry, with the approval of Hon'ble MoS (S), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1753

ANSWERED ON 28.11.2007

RAIL-ROAD LINKING OF PORTS

1753. SHRI RAGHUVVEER SINGH KOSHAL

Will the Minister of Shipping, Road Transport and Highways be pleased to state:-

- (a) whether the Committee of Secretaries for reviewing rail and road connectivity of major Ports has suggested to develop high capacity rail and road routes within a stipulated time in view of future demand of major/minor ports;
- (b) if so, the details thereof;
- (c) the project-wise details of work undertaken/proposed to be undertaken and amount sanctioned, expenditure incurred in the region;
- (d) the present status of work undertaken so far; and
- (e) the time frame fixed for completion of the projects?

ANSWER

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU)

(a) & (b) : Yes, sir. The Committee has noted that each Major Port should preferably have atleast four lane road connectivity as well as double line rail connectivity. It has identified actionable plans for port connectivity projects, their completion schedules and financing arrangements.

(c) to (e): Details are at Annexure.

## Annexure

### ONGOING/SANCTIONED RAILWAY PROJECTS

Sl.No.	Name of Port	Scope of Work	Length (km)	Estimated Project Cost (Rs.in Crore)	Present status
1.	Haldia	Doubling of Panskura-Haldia section (Phase-I)	14	26	Completed and commissioned.
2.	New Mangalore	Aresikere-Hassab-Mangalore rail link	236	357	Complete section has been commissioned for goods traffic.
3.	Kandla	Gandhidham-Palampur Gauge conversion	313	50	Completed and commissioned.
4.	Jawaharlal Nehru Port	Doubling of Panvel-Jasai section	28.5	69	Project completed and commissioned.
5.	Paradip	Haridaspur-Paradip link with mines and steel plants	82	456	Fixed line survey completed. Special Purpose Vehicle incorporated. Works started on Luna Bridge and Mahanadi Bridge, date is December, 2008.
6.	Tuticorin	Doubling of Madurai-Dindigul section	62.06	126	Ambaturai-Kodaikanal. road doubling has been merged with this work. Detailed estimate sanctioned. Tenders for awarded. mega bridge) between Dindigul also awarded. Scheduled completion date is December, 2008.

7.	Kandla Earthwork and bridge gauge conversion	Bhildi-Samdhari	223	290	works on Bhimmal section)
	Samdhari- (122 km is being executed. Scheduled completion date is 2008.				June,
8.	Paradip progress. Scheduled completion	Second bridge over Mahanadi	3	1430	Work in date is
	June, 2008.				
Total			961.56	2014	

#### RAILWAY PROJECTS PROPOSED TO BE UNDERTAKEN

Sl.No.	Name of Port	Scope of Work	Length (km)	Estimated Project Cost (Rs. in Crore)	Present status
1.	Kolkata completed 2007.	Rail connectivity to proposed jetties at Diamond Harbour.	2	22	Survey in Jan
2.	Mormugao received from under appraisal.	Doubling of Londa- Dharwar section	70	175	Report RVNL is
3.	Haldia proposal has been by RVNL Board Directors and is now processed for consideration and of Government.	Doubling of Panskura- Haldia section (Phase-II)	44	230	The approved of being approval

4.	Mumbai project is under consideration for of the Government.	Dedicated freight line between Wadala and Kurla	5.06	104	The (incl. Rs. 55 crores for hutment removal)	approval
5.	Ennore Report for Chord Line appraisal.	The new chord line (Puttur - Attipattu)	144	435		Project the new is under
Total			263.66	944		

STATUS OF ONGOING/SANCTIONED PORT CONNECTIVITY ROAD PROJECTS

Sl.No.	Name of Port	Scope of Work	Length (km)	Project Cost (Rs. in Crore)	Present status
1.	Haldia completed upto contract. expenditure upto Rs.130.28 crore.	4-laning of Kolaghat- Haldia section	52.2	273	42% work termination of Cumulative August 2007 is
2.	Paradip expenditure upto Rs.301.06 crore.	4-laning of NH-5A	77	427	Cumulative August 2007 is
3.	Visakhapatnam Completed on 30.11.2006.	Port Connectivity	12.47	94	Project
4.	Chennai & Nov., 07 Ennore in case of of Phase-II, approval of Board, the work	Chennai-Ennore Port Connectivity	30	309	Progress upto Phase-I:9 km Awarded cost - 9.7% Phase I. -In case with the NHAI
					Phase-II:15 km Phase-I : 39.2

awarded to a Central  
Engineering  
(India) Ltd.).

was  
PSU (M/s  
Projects

Resettlement and

Phase-III:6 km Phase-II : 76.76 -

Rehabilitation of  
Affected  
for Phase-III

Project  
Families  
works

has been taken up.

5.	Tuticorin work is: 22.4%.  expenditure upto  Rs. 71.02 crore.	4-laning of NH-7A	47.2	231	Cumulative % of  Cumulative  August 2007 is
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6.	Cochin progress of work  Contract terminated.	4-laning of NH-47	10.40	106	Cumulative %  is 43%.
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7.	New Mangalore progress upto  11.34%.  August 2007  crore	4-laning of NH-17,  NH-48 & bypass	37.5	196	Cumulative %  Nov., 07 is  Expenditure upto  is Rs. 28.24
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8.	Mormugao in May,04.  could not give  encumbrances  balance 5.2km of	4-laning of NH-17B	18.3	80	13.1km completed  State Govt.  land free from  to take up  work.
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9.	Jawaharlal progress upto Nehru Port 87.26%.	4-laning of SH-54  with 6  - lane bridge on Panvel Creek. (Package II)	14.35	143	Cumulative %  Nov., 07 is
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10.	Jawaharlal	Package. I	30	177	Completed.
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Nehru Port

11.	Tuticorin Feb., 06, (BOT) in Cumulative % progress 23.5%.	Four laning of Tuticorin-Madurai Road (NH-45B)	144	629	Work awarded in Agreement signed July, 06. upto Nov., 07 is
12.	Cochin commenced in August scheduled completion 2010. 557 crore)	Connectivity to ICTT, Vallarpadam	17.2	330	The work 2007 with in February (revised to Rs.



STATUS OF PORT CONNECTIVITY PROJECTS TO BE SANCTIONED

Sl.No.	Name of Port	Scope of Work	Length (km)	Estimated Project Cost (Rs. in Crore)	Present status
1.	Kolkata Project Report finalized.	Kona Junction on NH-6 to Netaji Subash Dock	14	-	Detailed not
2.	Paradip (BOT) project is at stage.	Four laning of Panikoili-Barbil NH-215	189	1050	The bid

**Appendix-V**  
**( vide Para 3 of the Report)**

[v] SETTING UP NUCLEAR PLANT IN NORTH-EAST REGION

On 29 October, 2008 Shrimati Jayaprada, M.P., addressed an Unstarred Question No. 1486 to the Prime Minister. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Department of Atomic Energy within three months from the date of the reply. The assurance is yet to be implemented. The Department have sought extension of time upto 31 March, 2012 to fulfill the assurance.

3. The Department of Atomic Energy vide their ID Note No. 11/7/2011 dated 3 March, 2011 have requested to drop the assurance on the following grounds:-

"That the response from the Government of Meghalaya is still awaited and it may also not be possible to set any time frame for fulfilling the above assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Parliamentary Affairs, Ministry of Personnel, Public Grievances and Minister of State in the Prime Minister's Office, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
DEPARTMENT OF ATOMIC ENERGY  
LOK SABHA UNSTARRED QUESTION NO. 1486  
ANSWERED ON 29.10.2008  
SETTING UP NUCLEAR PLANT IN NORTH-EAST REGION

1486. SHRIMATI JAYAPRADA

Will the Prime Minister be pleased to state:-

(a) whether the Government has constituted a Committee to study the techno-economic feasibility of setting up a nuclear plant in the Northeast Region;

(b) if so, the details of the recommendations made by this committee;

(c) whether the safety and security aspects required in respect of these have been adequately addressed to; and

(d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE PRIME MINISTER`S OFFICE AND MINISTRY OF PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS(SHRI PRITHVIRAJ CHAVAN)

(a) to (d) A Study Group has been constituted to explore the possibility of setting up a nuclear power reactor in Meghalaya/North East Region. This is essentially to evaluate a site and check the suitability of current designs of nuclear power reactors. Response of Government of Meghalaya is awaited for interaction in this regard.

**Appendix-VI**  
**( vide Para 3 of the Report)**

[vi] LEATHER EXPORT

On 16 December, 2008 Shri Kirip Chaliha, M.P., addressed an Unstarred Question No. 2667 to the Minister of Commerce and Industry. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Commerce and Industry within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 15.03.2012 to fulfill the assurance.

3. The Ministry of Commerce and Industry (Department of Industrial Policy & Promotion) vide O.M. No. 3(21)/2008-Leather dated 16 February, 2012 have requested to drop the assurance on the following grounds:-

"That in so far as the issue of obtaining environmental clearance for the Leather Goods Park in Kolkata is concerned, the Department of Industrial Policy & Promotion has intimated vide O.M. of even number dated 29 May, 2009 that Calcutta Leather Complex of which the Leather Goods Park is a part, was accorded Environmental clearance by the Union Ministry of Environment and Forests vide letter dated 24 April, 2000. By the Notification S.O. 15533 dated 14 September, 2006, the aforementioned Ministry has declared that in Industrial estates (including Leather complexes), with pre-defined set of activities, terms and conditions for the industrial estates are complied with. The environmental clearance to the Kolkata Leather Goods Park has been obtained.

In so far as the issue of obtaining environmental clearance for the Leather Tanning Complex at Nellore (Andhra Pradesh) is concerned; the Department of Industrial Policy & Promotion (DIPP) has taken extension from Lok Sabha Secretariat for fulfilling the assurances upto 15 March, 2012. Meanwhile, the SPV took the possession of a new plot of land for establishment of this project. The project has been discontinued in view of the fact that the project could not take off during the 11th Plan period, the DIPP has decided that the expenditure incurred by the SPV on the old plot of land now will not be taken into the account of expenditure out of GOI fund and the total expenditure out of released GOI fund of Rs. 15 crore will be assumed as NIL and the proposal of SPV to develop the project on a new plot of land will be treated as a new and different project. Hence, the assurance related to the Nellore project is not applicable any more and needs to be dropped."

4. In view of the above, the Ministry, with the approval of Minister of State for Commerce and Industry, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
 MINISTRY OF COMMERCE AND INDUSTRY  
 LOK SABHA UNSTARRED QUESTION NO. 2667  
 ANSWERED ON 16.12.2008  
 LEATHER EXPORT

2667. SHRI KIRIP CHALIHA

Will the Minister of Commerce and Industry be pleased to state:-

(a) whether the Government proposes to invest Rs. 500 crores to make the country more competitive player in the global leather export market;

(b) if so, the details thereof alongwith the name of the States where leather parks will be set up, location wise;

(c) whether this proposal has received the clearance certificates from environment departments;

(d) if so, the stipulations for opening a leather park; and

(e) the details of the employment opportunities that will be generated and revenue earned from the above proposal?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI ASHWANI KUMAR)

(a) & (b): During the 11th Five Year Plan, the Central Government is implementing the Indian Leather Development Programme (ILD P) with an approved outlay of Rs. 937.52 crores addressing issues of capacity building, human resource development and environmental issues for the Leather Sector and aiming towards higher exports and employment opportunities. The details of the sub-schemes under ILDP along-with allocation for the 11th Five Year Plan are as under: -

Sl No.	Name of the sub-scheme under ILDP Year Plan	Allocation for 11th Five Year Plan (Rs. in crores)
i	Integrated Development of Leather Sector	253.43
ii	Leather Complex, Nellore	29.00
iii	Footwear Design and Development Institute (FDDI), Fursatganj	7.17

iv	Footwear Complex, Chennai	3.00
v	Saddlery Development	10.00
vi	Support to Artisan	40.00
vii	Human Resource Development	60.00
viii	Up gradation and Establishment of Institutional facilities	300.07
ix	Environment Initiatives	200.00
x	Mission Mode	10.00
xi	Establishment of Training Centre in Madhya Pradesh	24.85
	<b>TOTAL</b>	<b>937.52</b>

During the 10th Five Year Plan period the Central Government has approved proposals to establish a Leather Goods Park at Kolkata in West Bengal with an assistance of Rs. 5 crores; a Footwear Complex and a Footwear Component Park at Chennai in Tamil Nadu with assistance of Rs. 14 crores and Rs. 10 crores respectively; and a Leather Complex at Nellore in Andhra Pradesh with an assistance of Rs. 29 crores under Indian Leather Development Programme subject to environmental clearances.

(c): Proposal to establish Leather Complex at Nellore and Leather Goods Park at Kolkata are awaiting environmental clearance, which is expected shortly.

(d): The Central Government had approved the Detailed Project Reports and allocated funds for these parks/complex.

(e): The expected details of employment opportunities and turnover from the above proposals are as under: -

Name of the park/complex	Joint target employment	Turnover
Leather Goods Park at Kolkata in West Bengal	Not amenable to quantification as assistance for design studio and testing centre has been provided.	Not amenable to quantification
Footwear Component Park at Chennai in Tamil Nadu	Not amenable to quantification as assistance for design studio and testing centre has been provided.	Not amenable to quantification
Leather Complex at Nellore in Andhra Pradesh	15000 persons	Rs. 900 crores on completion.
Footwear Complex at Chennai in Tamil Nadu	7000 persons	Rs. 750 crores on completion.

**Appendix-VII**  
**( vide Para 3 of the Report)**

[vii] PURCHASE OF ANTI-TANK MISSILE

On 16 August, 2010 Dr. M. Jagannath, M.P., addressed an Unstarred Question No. 3475 to the Minister of Defence. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Defence within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 16 May, 2012 to fulfill the assurance.

3. The Ministry of Defence vide O.M. No. 2/58/2010/D(GS-IV) dated 15 February, 2012 have requested to drop the assurance on the following grounds:-

"That Defence Acquisition is a complex decision making process that endeavours to balance the competing requirement of expeditious procurement, development of indigenous defence industry and conformity to highest standards of transparency, probity and public accountability.

Acquisition Schemes involve formulation of qualitative requirement, acceptance of necessity (AoN), solicitation of offers, evaluation of technical offer by Technical Evaluation Committee (TEC), field evaluation, staff evaluation, negotiation by contract negotiation committee, approval of competent authority (CFA), award of contract and contract administration and post contract management. Thus to conclude a contract from its inception it has to undergo several procedural stages and there is no certainty that any procurement proposal can be concluded in a definite time frame.

In the instant case of procurement of 3rd Generation Anti-Tank Guided Missile, Transfer of Technology (ToT) issue is still under discussion with US Government and no time frame can be given in the matter.

It is, therefore, requested that considering the inherent complexities in Defence acquisition, the instant assurance may be dropped from the pending list of the assurances."

4. In view of the above, the Ministry, with the approval of the Raksha Mantri, have requested to drop the above assurance.



GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
LOK SABHA UNSTARRED QUESTION NO. 3475  
ANSWERED ON 16.08.2010  
PURCHASE OF ANTI-TANK MISSILE

3475. DR. M. JAGANNATH

Will the Minister of Defence be pleased to state:-

(a) whether the Government proposes to buy Javelin Anti-Tank Guided Missile (ATGM) from USA to equip the Indian Army with the capability of defeating enemy armour systems;

(b) if so, the details thereof; and

(c) the time by which a final decision is likely to be taken in this regard?

ANSWER

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

a) to (c): The Ministry of Defence proposes to issue a Letter of Request to the Government of USA under their Foreign Military Sales route for procurement of 3rd Generation Anti-Tank Guided Missile along with transfer of technology. After the issue of the Letter of Request, further procurement-related necessary action will follow.

**Appendix-VIII**  
**( vide Para 3 of the Report)**

[viii] CENTRAL VIGILANCE COMMISSION

On 25 November, 2010 Shri Yashbant N.S. Laguri and Shrimati Rajkumari Ratna Singh, M.Ps., addressed an Unstarred Question No. 2719 to the Minister of Railways. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has sought extension of time upto 25 August, 2012 to fulfill the assurance.

3. The Ministry of Railways vide O.M. No. 2010/VI/LG/1/4 dated 6 June, 2011 have requested to drop the assurance on the following grounds:-

"That the reply as given to Lok Sabha Unstarred Question No.2719 dated 25.11.2010 by this Ministry is based on factual information and does not appear to constitute an Assurance. Finalization of cases involve various stages like investigation stage, obtaining first stage advice from the Central Vigilance Commission, remitting the case to inquiry in case of major penalty, obtaining the Central Vigilance Commission's second stage advice, imposition of the penalty by the Disciplinary Authority and conveying penalty imposed to charged official. Only when the penalty has been imposed, the case reaches its finality, and is treated as closed. As the above procedure is a long drawn procedure, no specific time frame can be defined for finalizing cases. In view of the above, the reply given may not perhaps be treated as a commitment to furnish further information to the Lok Sabha, which is the essence of an Assurance.

Lok Sabha Secretariat may, therefore, consider the reply laid down on the Table of Lok Sabha as the final reply and the Assurance may kindly be dropped."

4. The above request of the Ministry was considered by the Committee at their sitting held on 21 July, 2011 and the Committee decided not to drop the assurance and presented 17th Report (15th Lok Sabha) to the Lok Sabha on 30 August, 2011 wherein it desired that they would like to be apprised of the action taken on pending assurance, periodically.

5. The Ministry of Railways vide O.M. No. 2010/V1/LG/1/4 dated 2 February, 2012 have once again requested to drop the assurance on the following grounds:-

"That if the intention of the Hon'ble MP's were to get information about the cases of deviation/disagreement with the CVC/CBI, then, there are a total of 05 number of cases in the year 2007 and 04 number of cases in the year 2008 and 06 number of cases in the year 2009. The details of these cases like the name of the officials, irregularities committed by him etc. have already been included in the Annual Report of the CVC and tabled in the Lok Sabha/Rajya Sabha by the Central Vigilance Commission. Regarding the cases of disagreement with the CBI, the same is tabulated as below :

Year	Name of the Official	Nature of irregularity	Reasons for deviating from CBI'
2007 & 2008	Nil	-	-
2009	(i) R.G.Singh, CE/NR  (ii) Dr. M. Nageshwar Rao, Sr. DMO/ Guntakal	Disproportionate assets  Acceptance of bribe.	As there was discrepancy in calculation of assets, prosecution was not agreed to.  On scrutiny of records it was felt by the authority concerned that for granting prosecution, the case should have sustainable commissions and omissions in a Court of law. Further in this case, there was no independent witness who had seen and heard the demand and acceptance of bribe.

If the Hon'ble MPs desire to obtain details of the **1212 officers** (as given in the reply to the Lok Sabha Unstarred Question No.2719 dated 25.11.2010), it is once again submitted that the number of officials given in the reply to be taken up under D&AR is a factual information and the same may not be undertaken as an assurance. The number of cases mentioned in the reply are in various stages of investigation/inquiry like putting up investigation report to the disciplinary authority (DA), along with provisional views of DA, and the advice of the CVC is also sought in case a Group 'A' Officer is involved. In a few cases, the case is processed on the investigation report of CBI. The first consultation with the CVC is done on the basis of Investigation report

and second consultation is done after receipt of the report of the Inquiring Authority in major penalty cases. The advice of the CVC, is sent to the respective DAs, for issue of charge-sheet / imposition of punishment, where found necessary.

In view of the foregoing, it is once again requested that the Lok Sabha Secretariat may re-consider the reply laid down on the Table of Lok Sabha as the final reply and the Assurance may kindly be dropped."

6. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 2719

ANSWERED ON 25.11.2010

CENTRAL VIGILANCE COMMISSION

2719. SHRI YASHBANT N.S. LAGURI  
SHRIMATI RAJKUMARI RATNA SINGH

Will the Minister of Railways be pleased to state:-

(a) whether it is a fact that Railway Board has not accepted the suggestion regarding Vigilance Commission and C.B.I. against the guilty officers of Railways;

(b) if so, the names of the Railways Officers against whom, Central Vigilance Commission and C.B.I. have recommended for action during the last three years;

(c) the illegal acts committed by these officers;

(d) the reasons for not taking any action against such officers along with the details thereof, case-wise; and

(e) the reaction of the Government on these reasons?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) & (b) No, Madam. Decisions in vigilance cases are taken in accordance with the guidelines laid down in the Indian Railway Vigilance Manual and also other extant instructions of Government of India. The Central Vigilance Commission and the C.B.I. have recommended a total of 306 officers in the year 2007, 342 officers in the year 2008 and 564 officers in year 2009 to be taken up under D&AR.

(c) The illegal acts committed involve violation of procedures, Conduct Rules, acts of impropriety, demanding and accepting of illegal gratification, and accumulation of assets disproportionate to known source of income.

(d) Wherever disciplinary action is contemplated, action is taken against charged officers.

(e) Constant efforts are being taken to keep corruption at minimum by way of conducting preventive checks, decoy checks etc.

**Appendix-IX**  
**(vide Para 3 of the Report)**

[ix] LICENCES TO INSURANCE BROKERS BY IRDA

On 26 November, 2010 Shri Jose K. Mani, M.P., addressed an Unstarred Question No. 2840 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 26 January, 2012 to fulfill the assurance.

3. The Ministry of Finance vide O.M. No. 12016/37/2010-Ins.I dated 20 October, 2011 have requested to drop the assurance on the following grounds:-

“That the answer furnished by this Department to the part (b) to (d) of Lok Sabha Unstarred Question No. 2840 dated 26-11-2010 by Shri Jose K. Mani, Member of Parliament regarding Licences to Insurance Brokers by IRDA has been treated as an assurance. The reply of part (b) to (d) reads as “Insurance Regulatory and Development Authority (IRDA) has further informed that 15 applications were received for change in category; out of them 8 applicants were granted change and 7 applications are under process”. The Assurance is relating to status of 7 pending Brokers Licences in particular regarding change in category by IRDA.

It is intimated that issuance/renewal/upgradation of licence of brokers is a continuous process. It takes considerable time on the part of IRDA to take a decision after submission of due diligence.

As per information provided by IRDA, the status of 7 pending cases are as follows:

S.No.	Name of the Applicant	Status
1	First Policy Insurance Brokers Pvt. Ltd., Pune	The grant of up gradation of licence is under process.
2	Strategic Insurance Broking Services Pvt. Ltd. Hyderabad	IRDA called for presentation of Business plan and the applicant yet to submit annual accounts.
3	Salasar Services Insurance Brokers Pvt. Ltd. Kolkata	Reply from various agencies awaited. Only after the receipt of reply grant of up gradation of licences to the applicant will be taken up by IRDA.
4	Alliance Ins. Brokers Pvt. Ltd. Mumbai	
5	LMB Ins. Brokers Pvt., Ltd - Trivandrum	The case is subjudice in High Court of Kerala, Ernakulam.
6	JK Risk Managers &	The grant of up gradation of licence will be taken up

	Insurance Brokers Ltd. New Delhi	by IRDA after inspection of accounts of financial years 2008-09 and 2009-10, which is under process.
7	Safeway Ins. Brokers Pvt. Ltd. New Delhi	The company has violated regulations 24 (professional Indemnity Insurance) of IRDA Regulation, 2001. Hence IRDA will process the application after one year.

The IRDA is processing the above mentioned 7 applications for up gradation of licenses from Direct Broker to Composite Broker. However it will take considerable time on the part of IRDA to complete the process and issue license to the 7 applicants. It is therefore, requested that the Ministry of Parliamentary Affairs may place the proposal for dropping of this Assurance before the Committee on Government Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (E&FS), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
LOK SABHA UNSTARRED QUESTION NO. 2840  
ANSWERED ON 26.11.2010  
LICENCES TO INSURANCE BROKERS BY IRDA

2840. SHRI JOSE K. MANI

Will the Minister of Finance be pleased to state:-

- (a) the number of insurance brokers given licences by the Insurance Regulatory Development Authority (IRDA), as on date, category-wise and State-wise;
- (b) the number of applications received from these brokers for change of their insurance licence category;
- (c) the action taken on each so far; and
- (d) the time by which all pending applications are likely to be cleared?



## ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE  
(SHRI NAMO NARAEN MEENA)

(a) : The Insurance Regulatory and Development Authority (IRDA) has informed that number of Insurance Brokers who have been given licences as on 23.11.2010 are as under:

Category-wise details

Direct Broker	Composite Broker	Reinsurance Broker	Total
266	32	6	304

State-wise details

S.No	State	No. of Licensed Broker	S.No.	State	No. of Licensed Broker
1	Maharashtra	98	8	Gujarat	12
2	Delhi	60	9	Karnataka	12
3	West Bengal	27	10	Kerala	7
4	Tamil Nadu	27	11	Rajasthan	5
5	Andhra Pradesh	19	12	Chandigarh	5
6	Uttar Pradesh	16	13	Madhya Pradesh	3
7	Punjab	12	14	Haryana	1
	Total				304

(b) to (d) : IRDA has further informed that 15 applications were received for change in category; out of them 8 applicants were granted change in category and 7 applications are under process.

**Appendix-X**  
**( vide Para 3 of the Report)**

[x] GAS BASED POWER PROJECT

On 03 December, 2010 Shri Gadhvi Mukesh Bhairavadanji, M.P., addressed an Unstarred Question No. 3967 to the Minister of Power. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Power within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Power vide O.M. No. 9/59/2010-Th-I dated 20 April, 2011 have requested to drop the assurance on the following grounds:-

“That the fulfillment of this assurance is based on the availability of gas in the 12th Plan. As per present assessment, Ministry of Power has already recommended allocation of around 60 MMSCMD of gas which is the likely availability as indicated by MOP&NG upto 2015-16. The information regarding non-availability of gas for 12th Plan has also been placed on the website of CEA for information of developers. It is also mentioned that these applications for 12th Plan will be taken up, once additional gas availability is known. Under the circumstances it is not feasible to fulfill the assurance of power projects of Gujarat as mentioned above in near future.

As per instruction on the subject it is requested to kindly delete the same on the cogent and valid reasons as enumerated above.”

4. In view of the above, the Ministry, with the approval of Minister of State for Power , have requested to drop the above assurance.

GOVERNMENT OF INDIA  
 MINISTRY OF POWER  
 LOK SABHA UNSTARRED QUESTION NO. 3967  
 ANSWERED ON 03.12.2010  
 GAS BASED POWER PROJECTS

3967. SHRI GADHVI MUKESH BHAIKAVADANJI

Will the Minister of Power be pleased to state:-

(a) whether the Union Government has received any proposal for the State Government of Gujarat for setting up of gas based power plants with total installed capacity of 4000 Mega Watt in the State;

(b) if so, the details thereof; and

(c) the action taken by the Union Government thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) to (c) : Request for allocation of gas from Gujarat in respect of following projects have been received in Ministry of Power/Central Electricity Authority (CEA) :-

S.No.	Name of Project	Type	Capacity (MW)
1.	CCPP by GSEG Hazira	Expansion	350
2.	CCPP by GSPC Pipavav	Expansion	351
3.	Dhuvaran CCPP-III	Expansion	395
4.	Maniyari CCGT (Near Patan)	Green Field	1200
5.	Padra CCPP, Vadodara	Green Field	3000
6.	Dudhva CCPP, Banaskantha, North Gujarat	Green Field	1000
7.	Chandramana CCPP, Patan, North Gujarat	Green Field	1000
	Total		7296

As per the assessment of CEA, all the above mentioned projects are likely to be commissioned in 12th Plan.

In addition to above, as per assessment of CEA, following two projects in the State sector in Gujarat are likely to be commissioned in 11th Plan for which Ministry of Power has recommended allocation of gas to the Empowered Group of Ministers (EGoM):-

S. No.	Name of Projects	Capacity (MW)	Requirement of gas at 70% PLF (MMSCMD)
1.	GSEGL Hazira	351	1.31
2.	Pipavav CCPP Ph-1 by GSPC Pipavav Power Company Ltd. (Joint Venture)	702	2.62
	Total	1953	3.93

**Appendix-XI**  
**( vide Para 3 of the Report)**

[xi] COMMUNITY HEALTH INSURANCE SCHEME

On 13 December, 2010 Shri G.M. Siddeshwara, M.P., addressed an Unstarred Question No. 5326 to the Minister of Labour and Employment. The text of the question along with the reply of the Minister are as given in Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Labour and Employment vide O.M. No. H-11017/03/2010-RW dated 1 February, 2012 have requested to drop the assurance on the following grounds:-

"That there is no Community Health Insurance Scheme under National Rural Health Mission (NRHM) in Karnataka. It is stated that Community Health Insurance Scheme (CHIS) is a State Government of Karnataka scheme and there is no Central assistance to this scheme."

4. In view of the above, the Ministry, with the approval of Labour and Employment Minister, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA UNSTARRED QUESTION NO. 5326  
ANSWERED ON 13.12.2010  
COMMUNITY HEALTH INSURANCE SCHEME

5326. SHRI G.M. SIDDESHWARA

Will the Minister of Labour and Employment be pleased to state:-  
(a) the details of the Central funding for implementation of Community Health Insurance Scheme (CHIS) in Karnataka under the National Rural Health Mission (NRHM) programme during the last three years and till date, year-wise;

(b) the total number of people covered under CHIS in the State during this period; and

(c) the details of the benefits and facilities being provided under CHIS?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SHRI HARISH RAWAT)

(a) to (c): The information is being collected and will be laid on the Table of the House.

**Appendix-XII**  
**( vide Para 3 of the Report)**

[xii] PERMANENT MEMBERSHIP OF NSG

On 3 August, 2011 Shri Rakesh Singh, M.P., addressed an Unstarred Question No. 559 to the Minister of External Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of External Affairs within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of External Affairs vide U.O. Note No. AE.I/125/1/2011 dated 13 December, 2011 have requested to drop the assurance on the following grounds:-

"That India's membership of the NSG is subject to a decision by the Nuclear Suppliers Group (NSG) members. NSG deliberations are confidential and its decisions are taken by consensus. NSG decisions are subject to policies of its member States and may include factors not under the control of the Government of India. This matter also pertains to India's relations with foreign countries and it is not in public interest to provide details of confidential discussions with foreign countries. It is not possible to give a time frame for NSG decisions for details about positions of various NSG countries."

4. In view of the above, the Ministry, with the approval of the Minister of External Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 559  
ANSWERED ON 03.08.2011  
PERMANENT MEMBERSHIP OF NSG

559. SHRI RAKESH SINGH

Will the Minister of External Affairs be pleased to state:-

- (a) whether the Government has taken steps to obtain permanent membership of 'Nuclear Supplier Group';
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the name of supporting and opposing countries alongwith the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
(SMT. PRENEET KAUR)

(a) to (c) Yes, the Government has taken up with Nuclear Suppliers Group (NSG) and NSG member countries for India's full membership of the Group. United States, France and Russia have publicly stated their support for India's membership of NSG.



**Appendix-XIII**  
**( vide Para 3 of the Report)**

[xiii] MODERNISATION OF STATIONS

On 4 August, 2011 S/Shri Kodikkunnil Suresh, Sajjan Verma, D.B. Chandre Gowda and S.R. Jeyadurai, M.Ps., addressed an Unstarred Question No. 857 to the Minister of Railways. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have sought extension of time upto 3 August, 2012 to fulfill the assurance.

3. The Ministry of Railways vide O.M. No. 2011/LM(PA)/05/17 dated 2 February, 2012 have requested to drop the assurance on the following grounds:-

"That development of stations is a continuous process. Development of these stations has been planned for completion upto the year 2012-13. However, the progress of these stations would depend upon availability of funds and inter-se priority of development works. Since the development and upgradation of stations is a continuous process and above assurance may take 2 years or more depending upon availability of funds for implementation of works."

4. In view of the above, the Ministry, with the approval of the Minister of State for Railways, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS  
LOK SABHA UNSTARRED QUESTION NO. 857  
ANSWERED ON 04.08.2011  
MODERNISATION OF STATIONS

857. SHRI KODIKUNNIL SURESH  
SHRI SAJJAN VERMA  
SHRI D.B. CHANDRE GOWDA  
SHRI S.R. JEYADURAI

Will the Minister of Railways be pleased to state:-

- (a) the details and present status of railway stations already sanctioned for upgradation/ modernisation /expansion across the country which are pending completion, State-wise;
- (b) the details of the funds allocated / spent thereon, State-wise and Station-wise; and
- (c) the steps taken for timely completion of said works?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

- (a) The stations pending completion for upgradation/modernisation/ expansion are given in the Appendix.
- (b) State-wise and station-wise details of funds allocated/spent are not maintained. The expenditure on such works is funded from Plan Head "Passenger Amenities". During the year 2011-12, an amount of Rs. 1100.5 Cr. has been allocated under this Plan Head out of which an amount of Rs.294.65 Cr. approx. has been spent upto June, 2011.
- (c) The progress of the work is being regularly monitored at apex level by fixing target for timely completion of said works.

APPENDIX REFERRED TO IN REPLY TO PART (a) OF UNSTARRED QUESTION NO. 857 BY S/SHRI KODIKKUNNIL SURESH, SAJJAN VERMA, D.B. CHANDRE GOWDA AND S.R. JEYADURAI TO BE ANSWERED IN LOK SABHA ON 04.08.2011 REGARDING MODERNISATION OF STATIONS

Name of Modernisation Scheme	State	No. of Stations pending completion	Present Status
	Assam	11	
	Bihar	18	
	Chhattisgarh	2	
	Delhi	4	
	Haryana	6	
	Karnataka	2	
Model Station	Madhya Pradesh	1	Works in Progress
	Maharashtra	2	
	Nagaland	1	
	Odisha	1	
	Uttar Pradesh	9	
	West Bengal	9	
	Total	66	
	Andhra Pradesh	3	
	Assam	2	
	Bihar	17	
	Chhattisgarh	6	
Modern (Touch & Feel) Station	Delhi	1	Works in Progress
	Haryana	5	
	Jharkhand	9	
	Karnataka	3	
	Madhya Pradesh	1	
	Maharashtra	1	

Odisha	10
Rajasthan	1
Uttar Pradesh	6
West Bengal	2
Total	67

Name of Modernisation Scheme	State	No. of Stations pending completion	Present Status
Adarsh Station	Andhra Pradesh	19	At 151 Stations works are in progress and at 232 stations works are in planning stage
	Assam	17	
	Bihar	9	
	Chhattisgarh	9	
	Delhi	2	
	Goa	1	
	Gujarat	8	
	Haryana	7	
	Himachal Pradesh	1	
	Jammu & Kashmir	1	
	Jharkhand	2	
	Karnataka	15	
	Kerala	18	
	Madhya Pradesh	11	
	Maharashtra	20	
	Nagaland	1	
	Odisha	13	
	Puducherry	1	
	Punjab	11	
	Rajasthan	7	
Tamil Nadu	12		
Uttar Pradesh	43		

Uttrakhand	1
West Bengal	154
Total	383

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**Appendix-XIV**  
**(vide Para 3 of the Report)**

[xiv] NATIONAL WATER PROJECTS

On 4 August, 2011 S/Shri Deoraj Singh Patel, and Shivkumar Udasi, M.Ps., addressed a Starred Question No. 73 to the Minister of Water Resources. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Water Resources within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Water Resources vide O.M. No. 24/16/2011-PR dated 27 January, 2012 have requested to drop the assurance on the following grounds:-

"That on examination of the subject matter of the above said assurance, it is seen that as per the guidelines of National Projects, the State Government provides alongwith the proposal for inclusion of the project as National Project, detailed year wise physical and financial programme for completion of various activities. The State Government ensures timely completion of the project and adopts appropriate measures for this purpose. Hence, the requirements related to inclusion of projects under the scheme of National Projects are to be completed by State Governments. Therefore, the reply of the Starred Question No. 73 given in Lok Sabha should not be treated as assurance. The reply provided to the above Starred question contained only factual position. Hence, Committee on Government Assurances is requested to delete the above assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State (WR), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES  
LOK SABHA STARRED QUESTION NO. 73  
ANSWERED ON 04.08.2011  
NATIONAL WATER PROJECTS

\*73. SHRI DEORAJ SINGH PATEL  
SHRI SHIVKUMAR UDASI

Will the Minister of Water Resources be pleased to state:-

(a) whether the Government proposes to declare some of the major irrigation projects as National Projects and also provide ninety percent assistance to the projects under the Accelerated Irrigation Benefit Programme (AIBP);

(b) if so, the details thereof;

(c) whether some of the State Governments, including Madhya Pradesh, have urged the Union Government to declare some irrigation projects as National Projects;

(d) if so, the details thereof; and

(e) The follow-up action taken by the Government thereon?

ANSWER

THE MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND WATER RESOURCES (SHRI PAWAN KUMAR BANSAL)

(a) to (e) A Statement is laid on the Table of the House.

(a) & (b) The Union Cabinet in its meeting held on 7.2.2008 approved the scheme of national projects and also approved 14 projects as national projects. The list of these 14 projects is enclosed at Annexure-I. The criteria for selection of National projects is given at Annexure-II.

As per the guidelines of National Projects, the projects are eligible for 90% grant of the balance project cost (cost of work) of irrigation and drinking water components of the project.

(c) Yes sir.

(d) & (e) The details of proposal received from State Governments including that from Madhya Pradesh and the follow up action taken by this Government are at Annexure III.

**LOK SABHA ANNEXURE STARRED QUESTION NO. 73 DATED 04-08-2011**

**ANNEXURE - I**

<b>List of projects declared as National Projects:</b>			
<b>Sl. No.</b>	<b>Name of the Project</b>	<b>1) Irrigation (ha.) 2) Power (MW) 3) Storage (MAF)</b>	<b>State</b>
1	Teesta Barrage	1) 9.23 lakh 2) 1000 MW 3) Barrage	West Bengal
2	Shahpur Kandi	1) 3.80 lakh 2) 300 MW 3) 0.016 MAF	Punjab
3	Bursar	1) 1 lakh (indirect) 2) 1230 MW 3) 1 MAF 1	J&K
4	2 <sup>nd</sup> Ravi Vyas Link	Harness water flowing across border of about 3 MAF	Punjab
5.	Ujh multipurpose project	1) 0.32 lakh ha 2) 280 MW 3) 0.66 MAF	J&K
6.	Gyspa project	1) 0.50 lakh ha 2) 240 MW 3) 0.6 MAF	HP
7.	Lakhvar Vyasi	1)0.49 lakh 2) 420 MW 3) 0.325 MAF	Uttranchal
8.	Kishau	1) 0.97 Lakh 2) 600 MW 3) 1.04 MAF	HP/Uttranchal
9.	Renuka	1) Drinking water 2) 40 MW 3) 0.44 MAF	HP
10.	Noa-Dehang Dam Project	1) 8000 ha. 2) 75 MW 3) 0.26 MAF	Arunanchal Pradesh
11.	Kulsi Dam Project	1) 23,900 ha. 2) 29 MW 3) 0.28 MAF	Assam
12.	Upper Siang	Indirect 9500 MW 17.50 MAF	Arunanchal Pradesh
13	Gosikhurd	1) 2.50 lakh 2) 3MW 3) 0.93 MAF	Maharashtra
14	Ken Betwa	6.46 lakh 72 MW 2.25 MAF	Madhya Pradesh



## ANNEXURE - II

The criteria for selection of National Project is as under:

(a) International projects where usage of water in India is required by a treaty or where planning and early completion of the project is necessary in the interest of the country.

(b) Inter-State projects which are dragging on due to non-resolution of Inter-

State issues relating to sharing of costs, rehabilitation, aspects of power production etc., including river interlinking projects.

(c) Intra-State projects with additional potential of more than 2,00,000 hectare (ha) and with no dispute regarding sharing of water and where hydrology is established

### Annexure-III

The details of proposals received from the State Governments including that from Madhya Pradesh and the follow up action taken by the Government.

S.No.	State	Name of Project	Present status
1	Utter Pradesh	Kanhar Irrigation Project	The irrigation potential of the project is less than 2,00,000 hectare and hence not eligible to be considered as National Project, <b>The State Government has been informed.</b>
2	Utter Pradesh	Bansagar canal Project	The irrigation potential of the project is less than 2,00,000 hectare and hence not eligible to be considered as National Project, <b>The State Government has been informed.</b>
3	Utter Pradesh	Saryu Nahar Project	Under examination in the Ministry.
4	Utter Pradesh	Baghain Project	The irrigation potential of the project is less than 2,00,000 hectare and hence not eligible to be considered as National Project. <b>The State Government has been informed.</b>
5	Utter Pradesh	Rajghat Canal Project Phase-II	The irrigation potential of the project is less than 2,00,000 hectare and hence not eligible to be considered as National Project. <b>The State Government has been informed.</b>
6	Utter Pradesh	Restoration of capacity of Sharda Sahayak Canal	Under examination in the Ministry.
7	Orissa	Rengali Irrigation Project	Under examination in the Ministry.
8	Andhra Pradesh	Polavaram (Indira Sagar) Project	Under examination in the Ministry.
9	Andhra Pradesh	J.ChokkaraoLift Irrigation Scheme	Under examination in the Ministry.
10	Madhya Pradesh	Bargi Diversion Project	Under examination in the Ministry.
11	Jharkhand, Orissa, West Bengal	Subernarekha Multipurpose Project	Under examination in the Ministry.
12	Andhra Pradesh	Dr. B.R. Ambedkar Pranahita Chevella Sujala Sravanthi Project	Under examination in the Ministry.

**Appendix-XV**  
**( vide Para 3 of the Report)**

[xv] RESTRUCTURING OF ENFORCEMENT DIRECTORATE

On 5 August, 2011 S/Shri Pradeep Majhi and Kishnbhai V. Patel, M.Ps., addressed an Unstarred Question No. 1003 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Finance within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has sought extension of time upto 05 May, 2012 to fulfill the assurance.

3. The Ministry of Finance vide O.M. No. 11016/10/2011-AD.ED dated 21 December, 2011 and 12 January, 2012 have requested to drop the assurance on the following grounds:-

"That the reply is based on the plan of action to complete the restructuring of Enforcement Directorate in three phases in three years during 2011-14, the first phase of which is in progress. Hence, the reply given is considered adequate and should not be treated as an assurance. The reply is factual, to be point and no assurance has been given."

4. In view of the above, the Ministry, with the approval of the Minister of State (Revenue), have requested to drop the above assurance.

GOVERNMENT OF INDIA

MINISTRY OF FINANCE

LOK SABHA UNSTARRED QUESTION NO. 1003

ANSWERED ON 5.8.2011

RESTRUCTURING OF ENFORCEMENT DIRECTORATE

1003. SHRI PRADEEP MAJHI  
SHRI KISHNBHAI V. PATEL

Will the Minister of Finance be pleased to state:-

(a) whether the Government proposes to restructure the Enforcement Directorate to enable them to handle cases of sensitive nature like terror funding and white collar crime in the country;

(b) if so, the details thereof alongwith the expenditure likely to be incurred thereon; and

(c) the time by which restructuring process of the directorate is likely to be completed?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI S.S.PALANIMANICKAM)

(a) to (c):- The Government has recently approved the cadre restructuring of the Directorate of Enforcement for increasing its effectiveness in implementing the provisions of the Prevention of Money Laundering Act and Foreign Exchange Management Act.

The approval includes increase in Staff strength from 745 to 2064 and the number of offices from 22 to 39. This is likely to involve an expenditure of about Rs. 60 crores annually. The restructuring process of the Directorate of Enforcement is likely to be completed in 2 to 3 years.

**Appendix-XVI**  
**( vide Para 3 of the Report)**

[xvi] COMMITTEE ON PHONE TAPPING

On 9 August, 2011 Dr. Bhola Singh and Shri Asaduddin Owaisi, M.Ps., addressed an Unstarred Question No. 1554 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Home Affairs vide O.M. No. II/13012/24/2011-IS-II dated January, 2012 have requested to drop the assurance on the following grounds:-

“That the guidelines on telephones interception have already been revised and streamlined upon recommendations of an Inter Ministerial Group (IMG) constituted by the Cabinet Secretariat on this issue. As such, it is felt that this does not constitute an assurance and therefore may kindly be deleted from list of assurance.”

4. In view of the above, the Ministry, with the approval of Minister of State (S), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 1554  
ANSWERED ON 9.8.2011  
COMMITTEE ON PHONE TAPPING

1554. DR. BHOLA SINGH  
SHRI ASADUDDIN OWAISI

Will the Minister of Home Affairs be pleased to state:-

- (a) whether the Government has constituted any committee under the Chairmanship of Cabinet Secretary to recommend stringent law for phone tapping;
- (b) if so, whether the said Committee has submitted its report to the Union Government;
- (c) if so, the details of recommendations made therein and the action taken by the Government thereon;
- (d) the number of agencies debarred or added in the authorised list for phone tapping in the national interest;
- (e) whether the Government has also received any remarks/suggestions from any courts of law in this regard;and
- (f) if so, the details thereof and the reaction of the Union Government thereon alongwith the steps taken to protect the right to privacy of an individual as well as national security?

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI JITENDRA SINGH)

(a) to (c): Yes, Madam. The Government constituted an Inter-Ministerial Group headed by the Cabinet Secretary to consider issues relating to institutional framework of Government for interception of messages/tapping of telephone, e-mail etc. As a result, guidelines on telephone interception have been revised and streamlined.

(d) to (e): There is no change in number of agencies. There is also no remarks/suggestions from Court of law in this regard.

(f): Rule 419 A of the Indian Telegraph (Amendment) Rules, 2007 was framed so as to ensure the right balance between privacy of citizens and concerns of national security.

**Appendix-XVII**  
**( vide Para 3 of the Report)**

[xvii] EXTRADITION OF KIM DAVY

On 10 August, 2011 Shri Jose K. Mani, M.P., addressed an Unstarred Question No. 1651 to the Minister of External Affairs. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of External Affairs within three months of the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of External Affairs vide O.M. No. 5401/JS(CE)/2011 dated 27 December, 2011 have requested to drop the assurance on the following grounds:-

"That the answer to the above mentioned question does not constitute an assurance. In fact, the question only seeks details regarding certain points and Government's comments thereon and the answer conveys the factual position with regard to those points. The Ministry would further submit that the question does not ask the Government to take any specific action and hence the need for giving any assurance does not even arise. Committee on Government Assurances is requested to kindly re-examine this matter and to treat the reply as statement of facts rather than an assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State for External Affairs, have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
LOK SABHA UNSTARRED QUESTION NO. 1651  
ANSWERED ON 10.8.2011  
EXTRADITION OF KIM DAVY

1651. SHRI JOSE K. MANI

Will the Minister of External Affairs be pleased to state:-

- (a) whether India has taken note of the recent observations by the Danish High Court rejecting India`s plea to extradite an accused in the Purulia Arms - Drop case;
- (b) if so, the details thereof;
- (c) whether the Danish High Court has expressed apprehension over prevailing human rights scenario in India while rejecting the plea for extradition;
- (d) if so, the details thereof;
- (e) whether the court had relied on India`s failure to ratify the UN Convention Against Torture and Inhuman Treatment of the accused under detention, for not agreeing to India`s plea for extradition; and
- (f) if so, the details thereof and the Government`s comments thereon?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
(SMT. PRENEET KAUR)

(a) to (f) As a result of strenuous diplomatic efforts by the Government, the Danish Government agreed to extradite Mr. Niels Holck alias Kim Davy in April 2010. He appealed against the decision in the City Court which ruled against the extradition on November 1, 2010. The City Court decision was immediately appealed against by the Danish Government. The Eastern Court in Denmark delivered its verdict on June 30, 2011 upholding the judgment of the City Court and ruled against the extradition. Government immediately conveyed its extreme disappointment at the highest levels to the Government of Denmark and urged it to appeal against this judgment. However, on July 7, 2011, Danish Director of Public Prosecution announced the decision not to appeal. Government`s disappointment and concerns were again conveyed to the Danish Government and it was emphasized that the judgment had grave and far-reaching implications and could only serve as an encouragement to terrorists and criminals. The grounds cited by the Danish Court as the basis for its decision; which included possible violation of human rights in police and prison custody in India and the fact that India has not ratified the UN Convention against Torture and Other Cruel, Inhuman or Degrading Treatment or Punishment were completely rejected by the Government. Government`s demand for extradition of Mr. Niels Holck alias Kim Davy to India stands.



**Appendix-XVIII**  
**( vide Para 3 of the Report)**

[xviii] PERFORMANCE OF MSMEs

On 11 August, 2011 S/Shri Eknath M. Gaikwad and B.B. Patil, M.Ps., addressed a Starred Question No. 178 to the Minister of Micro, Small and Medium Enterprises. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Micro, Small and Medium Enterprises within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought any extension of time to fulfill the assurance.

3. The Ministry of Micro, Small and Medium Enterprises vide D.O. No. E.8(15)/2011 dated 5 December, 2011 have requested to drop the assurance on the following grounds:-

"That in reply to Lok Sabha Starred Question No. 178 on 11.8.2011, no assurance was *per se* given by the Hon'ble Minister of Micro, Small and Medium Enterprises. The information provided in the reply was specifically in the context of what was asked by the Hon'ble Members of Parliament concerning the details of corrective steps taken by the Government to improve performance of MSMEs.

The Task Force on MSMEs had submitted its report in January, 2010 which contained various recommendations for the MSME sector. The majority of the recommendations have already been implemented by the Government. Regarding the others, the recommendations of the Task Force are of ongoing nature and therefore, their implementation process which started last year is continuing. The reply given to the question is in consonance with the above ongoing nature of the recommendations and not in the nature of an assurance."

4. In view of the above, the Ministry, with the approval of the Minister (MSME), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES  
LOK SABHA STARRED QUESTION NO. 178  
ANSWERED ON 11.8.2011  
PERFORMANCE OF MSMEs

\*178. SHRI EKNATH M. GAIKWAD  
SHRI B.B. PATIL

- Will the Minister of Micro, Small and Medium Enterprises be pleased to state:-
- (a) whether the performance of the Micro, Small and Medium Enterprises (MSMEs) in the recent past has not been satisfactory;
  - (b) if so, whether the Government has conducted any survey to identify the reasons for the same;
  - (c) if so, the details thereof; and
  - (d) the corrective steps taken / proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES  
(SHRI VIRBHADRA SINGH)

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) IN RESPECT OF THE LOK SABHA STARRED QUESTION NO.178 FOR ANSWER ON 11.08.2011

As per Third All India Census of Small Scale Industries (2001-02) and Fourth All India Census of Micro, Small and Medium Enterprises (2006-07), number of units and employment in registered sector has increased from 13.75 lakhs and 61.63 lakhs to 15.64 lakhs and 93.09 lakhs, respectively from 31st March, 2002 to 31st March, 2007. Gross output in the registered sector has increased from Rs. 2,03,255 crore during 2001-02 to Rs. 7,07,510 crore during 2006-07.

The Government is implementing various schemes /programmes for the promotion and development of micro, small and medium enterprises (MSMEs). The major schemes include Credit Guarantee Scheme, Credit Linked Capital Subsidy Scheme, Performance and Credit Rating Scheme, Cluster Development Programme, National Manufacturing Competitiveness Programme and Prime Minister's Employment Generation Programme.

A Task Force on MSMEs was constituted under the chairmanship of Principal Secretary to the Prime Minister to look into the issues of the sector and in its report has made

recommendations in 2010 on policy /programme support, institutional matters and legal / regulatory measures for the growth of MSMEs in the country. The recommendations cover the thematic areas of credit, taxation, labour issues, infrastructure / technology /skill development, marketing, rehabilitation and exit policy and special measures for North-Eastern Region and Jammu and Kashmir. Majority of the recommendations of the Task Force have been implemented and the remaining are under implementation. A Steering Group under the chairmanship of Principal Secretary to the Prime Minister is monitoring the progress of implementation of recommendations of the Task Force.

**Appendix-XIX**  
**( vide Para 3 of the Report)**

[xix] NATIONAL WATER PROJECTS

On 11 August, 2011 Shri Suresh Kumar Shetkar, M.P., addressed an Unstarred Question No. 1975 to the Minister of Water Resources. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Water Resources within three months from the date of the reply. The assurance is yet to be implemented. The Ministry has not sought any extension of time to fulfill the assurance.

3. The Ministry of Water Resources vide O.M. No. 24/36/2011-PR dated 02 January, 2012 have requested to drop the assurance on the following grounds:-

"That on examination of the subject matter of the above assurance, it is seen that as per the guidelines of National Projects, the State Government will provide alongwith the proposal for inclusion of the project as National Project, detailed year wise physical and financial programme for completion of various activities. The State Government will ensure timely completion of the project and will adopt appropriate measures for this purpose. Hence, the implementation of National Projects is to be carried out by State Governments. Therefore, the reply of the Unstarred Question No. 1975 given in Lok Sabha should not be treated as assurance. Moreover, the time required to fulfill this assurance is unpredictable since primary role in fulfillment of assurance is of the State Government. In view of the above, this Ministry is not in a position to fulfill the above assurance. The reply provided to the above question contained only factual position."

4. In view of the above, the Ministry, with the approval of the Minister of State (WR), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF WATER RESOURCES  
LOK SABHA UNSTARRED QUESTION NO. 1975  
ANSWERED ON 11.8.2011  
NATIONAL WATER PROJECTS

1975. SHRI SURESH KUMAR SHETKAR

Will the Minister of Water Resources be pleased to state:-

- (a) whether the Government of Andhra Pradesh has requested the Union Government to declare Pranahita-Chevella and Polavaram projects as national projects;
- (b) if so, the details thereof; and
- (c) the reaction of the Union Government thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) Yes sir.

(b) The Government of Andhra Pradesh has submitted proposals for inclusion of Dr. B.R. Ambedkar Pranahita-Chevella Project and Indira Sagar Polavaram Project in the scheme of National Projects in July, 2010 respectively.

(c) The proposal of Indira Sagar Polavaram Project will require clearance of Expenditure Finance Commission and a Project Management Committee (PMC) Powered Steering Committee for National Project and finally clearance of the Union Cabinet.

The State Government was requested to submit the proposal of Dr. B.R. Ambedkar Pranahita-Chevella Project for inclusion under the scheme of national project after obtaining investment clearance from the P

A new project is declared as national project after ascertaining its eligibility for assistance and availability of funds and thereafter obtaining the approval of Union cabinet.

**Appendix-XX**  
**(vide Para 3 of the Report)**

[xx] EXPANSION PROGRAMME OF BHEL

On 11 August, 2011 S/Shri P. Venugopal, C. Sivasami and P. Kumar, M.Ps., addressed an Unstarred Question No. 1849 to the Minister of Heavy Industries and Public Enterprises. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Heavy Industries and Public Enterprises within three months from the date of the reply. The assurance is yet to be implemented. The Ministry have not sought extension any of time to fulfill the assurance.

3. The Ministry of Heavy Industries and Public Enterprises vide O.M. No. 16(49)/2011-PE.XI dated 2 January, 2012 have requested to drop the assurance on the following grounds:-

"That in this regard, it is informed that target date for completion of a job is a general phenomenon of project planning and, accordingly, every project being executed by BHEL is planned with a target date of completion. Same is the case in respect of the project referred to in the reply. So the aforesaid part of the reply does not appear to be containing any expression constituting assurances."

4. In view of the above, the Ministry, with the approval of the Minister (HI & PE), have requested to drop the above assurance.

GOVERNMENT OF INDIA  
MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
LOK SABHA UNSTARRED QUESTION NO. 1849  
ANSWERED ON 11.8.2011  
EXAPANSION PROGRAMME OF BHEL

1849. SHRI P. VENUGOPAL  
SHRI C. SIVASAMI  
SHRI P. KUMAR

Will the Minister of Heavy Industries and Public Enterprises be pleased to state:-  
(a) whether the Bharat Heavy Electricals Limited (BHEL) Trichy has chalked out a major capacity expansion programme in the next two years at an investment of Rs. 600 crore;

(b) if so, the details thereof;

(c) whether the BHEL Trichy unit is also looking at multi model logistic in a big way by utilizing the Karaikal port facility in Tamil Nadu for moving its consignment within the country; and

(d) if so, the details thereof?

ANSWER

MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES  
(SHRI PRAFUL PATEL)

(a) & (b): The Trichy Unit of Bharat Heavy Electricals Limited (BHEL) is presently augmenting its manufacturing capacity of steam generator and valve facilities as a part of the Company's programme of expanding power plant equipment manufacturing capacity to 20,000 MW per annum. In addition, it is also setting up a Power Plant Piping Unit at Tirumayam, in Pudukottai District of Tamil Nadu. Both these are planned for completion by March 2012 with an investment of around Rs.600 crore.

(c) & (d): The BHEL Trichy Unit is exploring multi-modal transport options, including marine shipping by way of utilizing the Karaikal port in Tamil Nadu, to address transportation issues associated with the movement of heavy/over dimension consignments (ODCs) through rail & road, as well as reduce the delivery time of boilers from its factory to customer project sites spread across the country.

**MINUTES**

**ELEVENTH SITTING**

Minutes of the sitting of the Committee on Government Assurances (2011-2012) held on 20 July, 2012 in Committee Room 'D', Parliament House Annexe, New Delhi.

The Committee sat from 1100 hours to 1215 hours on Friday, 20 July, 2012.

PRESENT

CHAIRPERSON

Shrimati Maneka Gandhi

Members

2. Smt. J. Helen Davidson
3. Shri Sukhdev Singh Libra
4. Rajkumari Ratna Singh
5. Shri Jagdanand Singh
6. Shri Rajendra Agrawal

Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director
3. Shri T.S. Rangarajan - Additional Director

Department of Atomic Energy

1. Dr. R.K. Sinha , Secretary, DAE
2. Dr. S.S. Bajaj, Chairman, Atomic Energy Regulatory Board
3. Shri K.C. Purohit, Chairman & Managing Director, Nuclear Power Corporation of India Ltd.
4. Shri K.A. Prasad Sinha, Joint Secretary, DAE
5. Shri P.S. Parihar, Director, Atomic Minerals Division



6. Shri N. Nagaich, Executive Director (CP&CC), NPCIL
7. Smt. Swati Pandey, Director (Parliament), DAE

At the outset the Hon'ble Chairperson welcomed the Members and apprised them about the agenda of the day. Thereafter, the Committee took up for consideration of Memoranda No. 42 to 81 containing requests received from various Ministries/Departments for dropping of the pending assurances. The Committee authorised the Chairperson to take appropriate decision on the requests.

2. The Committee then called the representatives of the Department of Atomic Energy and reviewed the remaining pending assurances (Sl. No. 12 to 28 as given in Annexure) upto 8th Session of 15th Lok Sabha. The Committee sought certain clarifications regarding pending assurances which were replied to by the representatives of the Department. The evidence was completed.

3. A verbatim record of the sitting has been kept.

***The Committee then adjourned.***

**Annexure**

**STATEMENT SHOWING DETAILS OF ASSURANCES REVIEWED BY THE  
COMMITTEE AT THEIR SITTING HELD ON 20 JULY, 2012**

<b>Sl. No.</b>	<b>SQ/USQ No. Dated</b>	<b>Subject</b>	<b>Lok Sabha</b>	<b>Session</b>
1.	*USQ No. 3712 13.12.2000	Setting up Atomic Power Plants in Private Sector	13	5
2.	*USQ No. 1937 21.07.2004	Review of Atomic Energy Act	14	2
3.	*USQ No. 1095 29.11.2006	Private Sector in Nuclear Power Generation	14	9
4.	USQ No. 1486 29.10.2008	Setting up Nuclear Plant in North-East Region	14	14
5.	USQ No. 671 08.07.2009	Nuclear Power Plants in the Country	15	2
6.	USQ No. 2423 22.07.2009	Indo-US Nuclear Deal	15	2
7.	\$USQ No. 3335 09.12.2009	Setting up of Nuclear Power Plants	15	3
8.	USQ No. 931 03.03.2010	Fire in Bhabha Atomic Research Centre	15	4
9.	USQ No. 936 03.03.2010	Atomic Plants with US Cooperation	15	4
10.	SQ No. 404 25.08.2010	Radioactive Materials	15	5
11.	USQ No. 4077 18.08.2010	Uranium Contamination	15	5

\*-Not dropped at the sitting held on 03.04.2008.

\$-Partly Implemented Report/Statement laid on the Table of the House on 18.08.2010.

12.	USQ No. 4112 18.08.2010	Exploration of Uranium and Plutonium	15	5
13.	USQ No. 4609 25.08.2010	Joint Venture between NPCIL and NTPC	15	5
14.	USQ No. 2444 24.11.2010	Private Sector participation in Nuclear Power Sector	15	6
15.	USQ No. 4623 08.12.2010	Review of Atomic Energy Act	15	6
16.	USQ No. 4627 08.12.2010	Environment Clearance to Power Projects	15	6
17.	SQ No. 301 24.08.2011	Nuclear Safety	15	8
18.	USQ No. 471 03.08.2011	Problems of Indian Nuclear Industry	15	8
19.	USQ No. 636 03.08.2011	Establishment of Nuclear Plants	15	8
20.	USQ No. 1725 10.08.2011	Fast Breeder Reactor	15	8
21.	USQ No. 1739 10.08.2011	Protest against Nuclear Liability Law	15	8
22.	USQ No. 1758 10.08.2011	Availability of Thorium	15	8
23.	USQ No. 1795 10.08.2011	Setting up of Atomic Power Plants	15	8
24.	USQ No. 1827 10.08.2011	Radiation Emergency Response Centres	15	8

25.	USQ No. 2572 17.08.2011	International Convention on CSC	15	8
26.	USQ No. 2661 17.08.2011	Review of Atomic Energy Act	15	8
27.	USQ No. 2695 17.08.2011	Nuclear Regulatory Authority	15	8
28.	USQ No. 5643 07.09.2011	Safety of Jaitapur Atomic Plant	15	8



**Annexure-I**

**Details of Assurances Dropped by the Committee on Government Assurances at their sitting held on 20.07.2012.**

Sl. No.	Mem o No.	Question No. /Discussion & Date	Ministry/ Department	Brief Subject
1	2	3	4	5
1.	42	(i) USQ No. 5544 dated 2.5.2000 (ii) USQ No. 32 dated 20.2.2001 (iii) USQ No. 1524 dated 27.11.2001 (iv) USQ No. 716 dated 5.3.2002	Home Affairs	Changing the Name of West Bengal Renaming of West Bengal Renaming of West Bengal Renaming of West Bengal
2.	45	USQ No. 565 dated 3.3.2005	Defence	Re-employment of Ex-Servicemen
3.	46	(i) USQ No. 2916 dated 11.8.2005 (ii) USQ No. 2926 dated 11.8.2005 (iii) USQ No. 4392 dated 25.8.2005 (iv) SQ No. 33 dated 24.11.2005 (v) USQ No. 2016 dated 9.3.2006 (vi) USQ No. 3254 dated 24.8.2006 (vii) USQ No. 3258 dated 14.12.2006 (viii)USQ No. 1689 dated 23.8.2007 (ix) USQ No. 1933 dated	Civil Aviation	Investment in Air Transport Service Sector Amendment to Aircraft Rules Investment by PIOs/NRIs in Aviation Sector Investment by PIO in Aviation Sector Investment by PIO in Aviation Sector Investment by PIO in Aviation Sector Investment by PIO in Aviation Sector Persons of Indian Origin Investment by PIO in Aviation Industry PIOs in Aviation Sector

		29.11.2007 (x) USQ No. 6598 dated 6.5.2010		
4.	47	USQ No. 1753 dated 28.11.2007	Road Transport & Highways	Rail-Road linking of Ports
5.	49	USQ No. 1486 dated 29.10.2008	Atomic Energy	Setting up Nuclear Plant in North-East Region
6.	50	USQ No. 2667 dated 16.12.2008	Commerce & Industry	Leather Export
7.	60	USQ No. 3475 dated 16.8.2010	Defence	Purchase of Anti-Tank Missile
8.	64	USQ No. 2719 dated 25.11.2010	Railways	Central Vigilance Commission
9.	65	USQ No.2840 dated 26.11.2010	Finance	Licences to Insurance Brokers by IRDA
10.	66	USQ No. 3967 dated 3.12.2010	Power	Gas based Power Project
11.	69	USQ No. 5326 dated 13.12.2010	Labour & Employment	Community Health Insurance Scheme
12.	71	USQ No. 559 dated 3.8.2011	External Affairs	Permanent Membership of NSG
13.	72	USQ No. 857 dated 4.8.2011	Railways	Momodernisation of Stations
14.	73	SQ No. 73 dated 4.8.2011	Water Resources	National Water Projects
15.	74	USQ No. 1003 dated 5.8.2011	Finance	Restructuring of Enforcement Directorate

16.	76	USQ No. 1554 dated 9.8.2011	Home Affairs	Committee on Phone Tapping
17.	78	USQ No. 1651 dated 10.8.2011	External Affairs	Extradition of Kim Davy
18.	79	SQ No. 178 dated 11.8.2011	Micro, Small and Medium Enterprises	Performance of MSMEs
19.	80	USQ No. 1975 dated 11.8.2011	Water Resources	National Water Projects
20.	81	USQ No.1849 dated 11.08.2011	Heavy Industries and Public Enterprises	Exapansion Programme of BHEL



**Annexure-II**

**Details of Assurances to be pursued further by the Committee on Government Assurances at their sitting held on 20.07.2012.**

Sl. No.	Memo No.	Question/ Discussion Reference	Ministry/ Department	Brief Subject	Observations of the Committee
1	2	3	4	5	6
1.	43	(i) USQ No. 2081 dated 16.12.2003 (ii) USQ No. 1121 dated 7.12.2004 (iii) USQ No. 3892 dated 20.12.2005 (iv) USQ No. 3715 dated 16.5.2006  (v) USQ No. 942 dated 28.11.2006  (vi) Calling Attention dated 18.12.2006  (vii) USQ No.	Home Affairs	Khasi Language in Eighth Schedule  Inclusion of Regional Language in Eighth Schedule  Promotion of Rajasthani Language  Inclusion of Gondi Language in Eighth Schedule of Constitution  Language in Eighth Schedule	The Committee noted that ten assurances regarding inclusion of various languages in the Eighth Schedule of the Constitution were given from the year 2003 to 2011 and none of them were implemented. The Committee noted that languages are important and one way of keeping them alive is to include them in the Eighth Schedule of the Constitution. The Committee accordingly decided not to drop these assurances.

		<p>4107 dated 22.4.2008 (viii) USQ No. 5130 dated 27.4.2010 (ix) USQ No. 4386 dated 7.12.2010 (x) USQ No. 5474 dated 6.9.2011</p>		<p>Need to include Bhojpuri &amp; Rajasthani Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p> <p>Inclusion of Languages in Eighth Schedule</p>	
2.	44	<p>(i) USQ No. 1090 dated 7.12.2004 (ii) USQ No. 994 dated 29.11.2005 (iii) USQ No. 1053 dated 29.11.2005</p>	Tribal Affairs	<p>Comprehensive Policy for Tribal Welfare</p> <p>Protection of Tribal Culture</p> <p>National Policy for the Welfare of Tribals</p>	<p>The Committee noted that the request for dropping these assurances was considered twice by them and they had recommended that the finalization of the draft National Policy on Tribal Affairs be expedited as it is hanging fire since the year 2004. The Committee also noted that the matter was placed before the Standing Committee for Tribal Welfare at its meeting held on 12 January, 2011 and the draft policy is still to be placed before the National Council for Tribal Welfare. The Committee, therefore, desired that the draft policy be finalized and all the assurances on the subject be implemented at the earliest.</p>

		(iv) USQ No. 996 dated 28.11.2006  (v) USQ No. 2240 dated 6.8.2010		New Policy for STs  Maintaining Data on Tribals	
3.	48	USQ No. 2745 dated 5.12.2007	Shipping	Autonomy to Major Ports	The Committee noted that an in-principle decision for the Corporatization of Major Ports has been taken by the Government. Further, as per the review meeting taken by the Hon'ble Prime Minister steps are being taken for corporatization of Major Ports. The Committee therefore, desired that the matter be brought to its logical conclusion.
4.	51	USQ No. 3172 dated 19.12.2008	Power	Hydro Power Projects	The Committee noted that the targets for capacity addition during the 12th Plan period have not been finalized by the Planning Commission. They therefore, desire that the needful be done at the earliest.
5.	52	USQ No. 185 dated 18.2.2009	Finance	Satyam Scam	The Committee noted that in reply to parts (c) and (d) of the question it was clearly mentioned that the information is being collected and will be laid on the Table of the House. However, now the Ministry have requested for dropping the assurance on the ground that the said information cannot be collected as the quantification of the loss by way of direct taxes cannot be determined in the foreseeable future. The Committee therefore, rejected the contention of the Ministry as they were of the view that if the information was not possible to be collected, then why specific assurance was given in the reply? The Committee therefore, desired that the said information be

					collected and laid on the Table of the House.
6.	53	USQ No. 27 dated 2.7.2009	Railways	Road Over-bridge in Uttar Pradesh	The Committee noted that the assurance is pending as no reply has been received from Ghaziabad Development Authority. They therefore, desired that the matter be pursued with Ghaziabad Development Authority at highest level and the matter be expedited.
7.	54	SQ No. 235 dated 20.7.2009	Defence	Irregularities in Ration Procurement	The Committee noted that the accused persons have filed the revision petition on 19.03.2011 in the High Court of Jammu and Kashmir but the said revision has not yet been decided. The Committee, therefore, desired to know the outcome thereof in the first instance.
8.	55	SQ No. 447 dated 4.8.2009	Consumer Affairs, Food & Public Distribution	Loss of Foodgrains	The Committee noted that Shri Ananth Kumar, M.P. in the supplementary question raised by him referred to an application filed under RTI Act, 2005 in which the FCI replied that 1.83 lakh tonnes of Wheat, 3.95 lakh tonnes of Rice have been damaged in various godowns of the FCI. The Committee were therefore, of the view that as the loss of food grains has occurred at various godowns of FCI, seeking the details of a particular godown from the Hon'ble M.P. becomes frivolous. The Committee therefore, desired that steps be taken to stop recurrence of such huge loss of food grains in the godowns of FCI and they be apprised accordingly.

9.	56	USQ No. 2629 dated 4.12.2009	Power	Outstanding dues of NTPC	The Committee noted that the matter of recovery of outstanding dues of Rs. 835.97 crore from erstwhile DESU have been referred to a Group of Ministers (GoM). The committee therefore, desired to know about the view taken by the Group of Ministers in this regard.
10.	57	Statement made by Minister of External Affairs dated 25.2.2010	External Affairs	Attacks on Indians in Australia	The Committee noted that the assurance relates to attacks on Indians in Australia. However, instead of apprising the Committee about the steps taken to stop attacks on the Indians staying in Australia the Ministry of External Affairs want the assurance be dropped by stating that Minister of External Affairs had given the suo-motu statement in the Parliament regarding attacks on Indians on Australia. The Committee, therefore, desired that they then apprised of the steps taken by the Ministry of External Affairs to stop the attacks being made on the Indians in Australia.
11.	58	USQ No. 6973 dated 7.5.2010	Power	National Power Exchange	The Committee noted that despite making all efforts to expedite operationalisation of National Power Exchange Ltd. (NPEL) the NPEL could not be operationalised. The Committee therefore, desired that necessary steps be taken in the matter.
12.	59	USQ No. 1024 dated 30.7.2010	Finance	Draft Audit Bill	The Committee noted that a revised draft bill C&AG's (Duties, Powers and conditions of Services) Amendment Act, 2011 proposing changes/deletions in the existing Act is being actively examined in consultation with concerned Ministries/Departments and the State Governments. The Committee, therefore, desired that the amendments be expedited.

13.	61	USQ No. 1250 dated 16.11.2010	Youth Affairs & Sports	Functioning of IOA	The Committee noted that in reply to USQ 1250 dated 16.11.2010 it was stated that the final draft of new constitution of IOA is in its final stages of adoption. They, therefore, desired that the said draft be given a final shape at the earliest.
14.	62	USQ No. 1274 dated 16.11.2010	Home Affairs	Theft of Computer Accessories	The Committee noted that the Ministry have just informed about the status report submitted by the Delhi Police and no information regarding steps taken by the Ministry of Home Affairs on the theft of Computer Accessories have been furnished. The Committee therefore, desired that they be apprised of the steps taken by the Ministry in the first instance.
15.	63	USQ No. 2129 dated 23.11.2010	Agriculture	Committee on Agricultural Production	The Committee noted that the reports of the three working Groups are yet to be considered by core group and the concerned Departments are examining the recommendations. The Committee, therefore, desired that the matter may be expedited.
16.	67	(i) USQ No. 4992 dtated 9.12.2010  (ii) USQ No. 2051 dated 11.8.2011	Railways	Green Toilets on Trains  Controlled Discharge Toilet System	The Committee noted that introduction of green toilets with different technological option will result in elimination of induction of new coaches fitted with direct discharge system by the year 2016-17 and will also eliminate the direct discharge passenger coach toilets system by the end of 13th Five year Plan. The Committee, therefore, desired that the said toilets be developed at the earliest.

17.	68	USQ No. 5005 dated 9.12.2010	Corporate Affairs	Price Rise	The Committee noted that the information against cement manufacturers alleging unfair trade practices, controlling the prices etc. and similar unfair practices followed by Steel Industries and Paper Merchant Association be investigated thoroughly.
18.	70	USQ No. 133 dated 1.8.2011	Defence	BPJ and Ballistic Helmets for Soldiers	The Committee noted that the subject of the assurances is important for the soldiers of the country and they be apprised of the steps taken so far for purchase of bullet proof jackets and Ballistic Helmets.
19.	75	USQ No. 1006 dated 5.8.2011	Finance	DTAA with Mauritius	The Committee noted that it is their prerogative to treat a particular reply as an assurance or not and desired that the implementation of the assurances be expedited.
20.	77	USQ No. 1081 dated 5.8.2011	Finance	Public Debt Management	The Committee desired that the information reported to the Parliament though implementation of Budget Announcements, 2007-2008 under serial number 76 page number 106 be laid on the Table of the House.

## **MINUTES**

### **TWELFTH SITTING**

Minutes of the sitting of the Committee on Government Assurances (2011-2012) held on 30 August, 2012 in Committee Room 'B', Parliament House Annexe, New Delhi.

The Committee sat from 1500 hours to 1615 hours on Thursday, 30 August, 2012.

#### PRESENT

##### CHAIRPERSON

Shrimati Maneka Gandhi

##### Members

2. Shri Kanti Lal Bhuria
3. Shri Sukhdev Singh Libra
4. Rajkumari Ratna Singh
5. Shri Rajendra Agrawal

##### Secretariat

1. Shri P. Sreedharan - Additional Secretary
2. Shri R.S. Kambo - Director

##### Ministry of Environment & Forests

1. Dr. T. Chatterjee, Secretary
2. Dr. P.J. Dilip Kumar, DGF & SS
3. Shri M.F. Farooqui, Special Secretary
4. Shri H.K. Pande, Joint Secretary
5. Shri Surjit Singh, Joint Secretary
6. Shri A.K. Srivastava, IGF (FC)
7. Shri Anoop Badhwa, IGF
8. Shri A.M. Singh, IGF
9. Shri Rajesh Gopal, Addl. PCCF & MS (NTCA)
10. Ms. Prakriti Srivastava, DIG (FPD)



At the outset the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following draft reports without any amendment:-

- (i) 22nd Report regarding review of pending assurances pertaining to the Ministry of Steel, Medium, Small & Micro Enterprises and Panchayati Raj.
- (ii) 23rd Report requests for dropping of assurances (acceded to).
- (iii) 24th Report regarding requests for dropping of assurances (not acceded to), and
- (iv) 25th Report regarding review of pending assurances pertaining to the Department of Atomic Energy.

2. The Committee authorized the Chairperson to finalise the Reports and present them to the House in the current Session itself.

3. Thereafter, the representatives of the Ministry of Environment & Forests were called in.

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4. A verbatim record of the proceedings has been kept.

***The Committee then adjourned.***